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Directorate General of Foreign Trade
(PRC Section)

Minutes of the Policy Relaxation Committee Meeting
Held on 31.12.2024 & 14.01.2025 under the Chairmanship of
Shri Santosh Kumar Sarangi, Director General of Foreign Trade

Meeting No. 23AM25 held on 31.12.2024 & 14.01.2025

The following members were present in the meeting:

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|-----------------------------|------------|
| 1. Shri Hardeep Singh | Addl. DGFT |
| 2. Dr.S.K. Bansal | Addl. DGFT |
| 3. Shri Rakesh Kumar | Addl. DGFT |
| 4. Shri K.V.Tirumala | Joint DGFT |
| 5. Shri K.M. Harilal | Joint DGFT |
| 6. Shri Randheep Thakur | Joint DGFT |
| 7. Shri Md. Moin Afaq | Joint DGFT |
| 8. Shri Satya Raja Sekhar G | Joint DGFT |

Following cases were discussed. The decision taken on the individual cases are as under:-

S. No	Name of the firm
1.	M/s. Laxon Drugs Private Limited, Derabassi
2.	M/s. Rhytek Overseas Private Limited, Ahmedabad
3.	M/s. Padmini Vna Mechatronics Limited, Gurugram
4.	M/s. Pagariya Food Products Private Limited
5.	M/s. Pagariya Food Products Private Limited,
6.	M/s. Sum Marketers Llp, Delhi
7.	M/s. SRF Limited, Gurugram
8.	M/s. Sai Sulphonates Pvt Ltd, Kolkata
9.	M/s. Mudrika Ceramics (India) Private Limited, Gujarat
10.	M/s. Medreich Limited, Bengaluru
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11.	M/s. Sonia Fisheries, Mumbai
12.	M/s. Shiva International, Delhi
13.	M/s. Premium Ferromet Pvt Ltd, Kolkata
14.	M/s. Ashim Kar & Industries Private Limited, Kolkata
15.	M/s. Itco Industries Limited, Bengaluru
16.	M/s. Kanishka Collection, Delhi
17.	M/s. Shilchar Technologies Limited, Vadodara
18.	M/s. Avantika Medex Private Limited, Ahmedabad
19.	M/s. Auptag Refinery Private Limited, Thane
20.	M/s. Stanley Lifestyles Limited, Bangalore
21.	M/s. Undercarriage and Tractor Parts Private Limited, Mumbai
22.	M/s. U S Management Services, Hyderabad
23.	M/s. Spintech Textile Industries, Maharashtra
24.	M/s. Divine Tubes Private Limited, Gujarat
25.	M/s. Divine Tubes Private Limited, Gujarat
26.	M/s. Divine Tubes Private Limited, Gujarat
27.	M/s. Laser Power & Infra Private Limited, Kolkata
28.	M/s. Encube Ethicals Private Limited, Mumbai
29.	M/s. Encube Ethicals Private Limited, Mumbai
30.	M/s. Encube Ethicals Private Limited, Mumbai
31.	M/s. Encube Ethicals Private Limited, Mumbai
32.	M/s. HMC E-Valley Private Limited, Ludhiana
33.	M/s. HMC E-Valley Private Limited, Ludhiana
34.	M/s. HMC E-Valley Private Limited, Ludhiana
35.	M/s. Western Drugs Limited, Mumbai
36.	M/s. Shree Malani Foams Private Limited, Hyderabad
37.	M/s. Hartex Rubber Private Limited, Hyderabad
38.	M/s. Hartex Rubber Private Limited, Hyderabad

39.	M/s. Milan Export, Surat
40.	M/s. Aceinox Industries Private Limited, Ludhiana
41.	M/s. Banaras Beads Limited, Varanasi
42.	M/s. Maxop Engineering Company Private Limited, Delhi
43.	M/s. AACORP Exim India Private Limited, Mumbai
44.	M/s. DPB Antibiotics, Mumbai
45.	M/s. Madras Hydraulic Hose Private Limited, Chennai
46.	M/s. Madras Hydraulic Hose Private Limited, Chennai
47.	M/s. Flash Forge Private Limited, Visakhapatnam
48.	M/s. Flash Forge Private Limited, Visakhapatnam
49.	M/s. B Fouress Private Limited, Bengaluru
50.	M/s. Jodas Expoim Private Limited, Hyderabad
51.	M/s. Veer-O-Metals Private Limited, Bengaluru
52.	M/s. Silver Spark Apparel Limited, Bengaluru
53.	M/s. Shiva Performance Materials Private Limited, Vadodara
54.	M/s. Cytech Coatings Private Limited, Gujarat
55.	M/s. Masterplast India Private Limited, Indore
56.	M/s. Universal Import Export and Hospitality Private Limited, Mumbai
57.	M/s. V S International, Gujarat
58.	M/s. Global Energyfood Industries Private Limited, Ahmedabad
59.	M/s. S.S. Chains & Jewellers, Ludhiana
60.	M/s. Adcock Ingram Limited, Bengaluru
61.	M/s. NHB Ball and Roller Limited, Mumbai
62.	M/s. Auris Fine Jewellery Llp, Mumbai
63.	M/s. Genesis Packaging Private Limited, Karnataka
64.	M/s. Oracle Polyplast, Mumbai
65.	M/s. JSW Steel Limited, Mumbai
66.	M/s. Bakers Circle (India) Pvt Ltd, Delhi
67.	M/s. Oxford Rubbers Private Limited, Bengaluru
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68.	M/s. Rolex Lanolin Products Limited, Mumbai
69.	M/s. Granules India Limited, Hyderabad
70.	M/s. Chirag Enterprise, Gujarat
71.	M/s. Chirag Enterprise, Gujarat
72.	M/s. Anupam Industries Limited, Gujarat
73.	M/s. Apex Match Consortium (India) Private Limited, Tamil Nadu
74.	M/s. Leens Foam, Thane
75.	M/s. Manish Auto Industries, Faridabad
76.	M/s. Plastobatch Private Limited, Chennai
77.	M/s. Mangalam Drugs and Organics Limited, Mumbai
78.	M/s. Mechssys, Bangalore
79.	M/s. All India Importers & Exporters Association, Mumbai
80.	M/s. Shri Lakshmi Agro Foods Private Limited, Chennai
81.	M/s. Shri Lakshmi Agro Foods Private Limited, Chennai
82.	M/s. Ravasco Transmission and Packing Private Limited, Mumbai
83.	M/s. Tiruchirapalli Engineering and Technology Cluster, Tamil Nadu
84.	M/s. Ashim Kar & Industries Private Limited, Kolkata
85.	M/s. Sanchit International, Mumbai
86.	M/s. Mahalaxmi Polypack Private Limited, Delhi
87.	M/s. Biological E. Limited, Hyderabad

Case No.01

M/s. Laxon Drugs Private Limited, Derabassi

F.No. HQRPRCAPPLY0007905AM24

Meeting No.23AM25 held on 31.12.2024 & 14.01.2025

Subject: Request for Re-validation of Scrip against MEIS Scrip No. 3019061527 dated 09.03.2022, 3019061526 dated 09.03.2022.

This is a defer case of PRC Meeting No.32AM24 held on 13.03.2024 (Case No.42) wherein Committee decided to refer to EGTF for examination and inputs on the issues, after which case would be brought back to PRC for a decision.

Applicant's statement: It is humbly requested to reconsider my application on the following grounds : 1. We have Two Nos of MEIS scripts for utilization . The

validity of the scripts was upto 08.03.2023. S.No. FILE NUMBER SCRIPT NO. DATE OF ISSUE VALUE STATUS EXPIRY DATE PORT CODE 1. 309109053097AM22 3019061526 09/03/2022 18380.00 Active as on 07/03/2023 08/03/2023 INTKD6 2. 309109053104AM22 3019061527 09/03/2022 206869.00 Active as on 07/03/2023 08/03/2023 INSGF6 2. We tried to utilize the scripts on 07.03.2023. However the site was under maintenance. (copy of audit log is attached. See S.No. 13 to S.No 11) 3. We were advised to wait (as per audit log S.No 11) 4. On 09.03.2024,we were advised to wait (as per audit log S.No.9) 5. The site maintenance was in progress (as per audit log S.No. 8 to S.No 5) 6. The issue was resolved on 28.03.2023 (as per audit log S.No. 4) This proves that the site was under maintenance from 07.03.2023 to 28.03.2023. Our Scripts were active on the day the site was put under maintenance and became inactive when the site was restarted on 28.03.2023. How can the scripts be utilized when the official site is under Maintenance ? We had submitted the audit logs earlier also. These audit logs explain the cogent reason/ justification in support of genuine hardship faced by us.

Comments of EGTF was also seen.

Decision: The Committee examined the statements made by the applicant along with comments of EGTF and discussed the matter at length and observed that the applicant has not submitted any cogent reason/justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No.02 M/s. Rhytek Overseas Private Limited, Ahmedabad

F.No. HQRPRCAPPLY000011320AM25

Meeting No.23AM25 held on 31.12.2024 & 14.01.2025

Subject: Request for MEIS is pending for the specific period from august 2020 to December 2020 against MEIS Scrip No. 202302198284 dated 09.02.2023.

Applicant Statement: We had applied for our due MEIS on 18th December 2021 for the period of 1 April 2020 to 31 July 2020, which was ok on the DGFT server, but at the same time due to some technical reason we could not apply MEIS for the period 1 August 2020 to 31 December 2020, Whenever we used to process on DGFT server, which in to more delays. Please note, total FOB Value of the pending SHIPPING BILL is Rs. 6,36,54,410.14, We have all needed documents to claim this MEIS, such as Shipping Bill, BRC, etc., Which are totally genuine one, even respected offices can recheck on their side too about the same.

Comments of PC-3 was also seen.

Decision: The Committee examined the statements made by the applicant and

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discussed the matter at length and observed that the applicant has not submitted any cogent reason/justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No. 03 M/s. Padmini VNA Mechatronics Limited, Gurugram

F.No. HQRPRCAPPLY000008883AM25

Meeting No.23AM25 held on 31.12.2024 & 14.01.2025

Subject: Request for Deduction/ Waiver of Late Cut Fee.

Applicant Statement: Request For Exemption Under Para 2.59 Of Foreign Trade Policy (FTP) 2023 To Allow MEIS Benefit, Without Any Late Cut, Against Shipping Bills of FY 2020-2021 (01.09.2020 to 31.12.2020):_(23) Twenty Three Shipping Bills: a) As E-BRCs For Thirteen (13 In Nos.) Shipping Bills Have Been Uploaded By The Bank After 31.08.2022 (As Per Notification No. 15 Dated 01.07.2022, The Last Date To Apply Was 31.08.2022). However, All The Overseas Payments Had Been Realized Within Time. b) As E-BRCs For Rest Ten (10 In No.s) Shipping Bills Have Been Uploaded By The Bank On Or After 25.08.2022 (As Per Notification No. 15 Dated 01.07.2022, The Last Date To Apply Was 31.08.2022), But We Could Not File, Due To Cooling Period Required Before Attaching The E-BRC. However, All The Overseas Payments Had Been Realized Within Time.

Comments of PC-3 was also seen.

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Decision: The Committee examined the case on the basis of the statement made by the applicant and discussed the matter at length. The Committee observed that due to delay in uploading the BRC, the firm may have faced the problem which was beyond their control. Accordingly, the Committee decided to allow MEIS benefit only against 3 shipping bills (4943197, 7579983 and 7556392) whose realization has happened within time and e-BRCs have been uploaded by the bank after stipulated time. It also decided that no cut would be imposed on the entitlement against these Shipping Bills. The firm shall approach RA within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ Policy-3 for necessary updation)

Case No.04 M/s Pagariya Food Products Private Limited, Bangalore.

F.No. HQRPRCAPPLY00005868AM24

Meeting No.23AM25 held on 31.12.2024 & 14.01.2025

Subject: Request for approval for late filing of MEIS Application MEIS Scrip No. 0708016341

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Applicant's statement: We are the manufacturer and exporter of food products and have been availing regularly MEIS benefits regularly. There are a few sets of S/Bills which we could not be filed within the time period due to multiple technical issues which were beyond our control. A detailed statement of S/Bills with the technical issue for non-submission detailing for each S/Bills is enclosed. Few E-BRCs were generated for the S/Bills and are uploaded after the time barred period and few E-BRCs were generated for the S/Bills which are uploaded before the time period, but due to the server glitch resulting in non-filing of the application MEIS application. Considering the justification given in the attached statement, we request to permit us for filing the application and issue an appropriate direction to EDI.

Comments of PC-3 was also seen.

Decision: The Committee examined the statement made by the applicant in its application and it decided to defer the matter and ask the firm to inform their position regarding the 2 e-BRCs in which there is partial utilization, whether they wish to await remaining realization or forgo the same if presently relaxation is given.

(Action: Applicant)

Case No.05 M/s Pagariya Food Products Private Limited

F.No. HQRPRCAPPLY00000294AM25

Meeting No.23AM25 held on 31.12.2024 & 14.01.2025

Subject: Request to consider the rejected TMA application against Transport and Marketing Assistance Scheme (TMA) Authorization No. 0708016341.

Applicant's statement: Reference No: TMA File No: 1) BNGTMAAPPLY00057691AM22 2) BNGTMAAPPLY00046534AM22 3) BNGTMAAPPLY00034556AM22 4) 07/21/102/50715/AM21 Dear Sir/Madam, We are the manufactures and exporters of Processed food products and had applied for Transport Marketing Assistance scheme to Bangalore DGFT RA. We had submitted four numbers of applications for the FY 2019-2020 and 2020-2021, however our application was rejected for the reasons: a) FCL not mentioned the Bill of Lading b) e-BRC pending and c) PFMS validation pending. It may be noted that in the Bill of Lading, it is mentioned as 40 ft HC container multiplied with number of containers, meaning that the entire container with our export products are shipped. Further the e-BRC for few cases are in process for which inward remittance is already received. We have also validated the PFMS data in the Bank. Application wise shipping statement with the clarification in the last column is attached. Further we have also attached the relevant Bill of Lading copies with e-BRCs. Being a MSME Unit, we request to consider the supporting evidences for FCL shipments and direct for release of the incentive at the earliest which will ease of financial constraints.



Comments of RA Bangalore were also seen.

Decision: The Committee examined the statements made by the applicant and discussed the matter at length and observed that the applicant has not submitted any cogent reason/justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No.06 M/s. Sum Marketers LLP, Delhi

F.No.HQRPRCAPPLY00007103AM25

Meeting No.23AM25 held on 31.12.2024 & 14.01.2025

Subject: Request for Deduction/ Waiver of Late Cut Fee.

Applicant Statement: With reference to the above subject matter, we have received email that our case has been rejected by PRC committee due to not found merit or hardship in the arguments made by us. Brief of Case:- We had not received MEIS incentive amount against shipping bills from 30TH April 2020 to 14th September 2024. This is to inform you that after announcement of Public Notice No. 58/2015-2020-DGFT dated 29.01.2020 Withdrawal of MEIS for items in the Apparel and Made-ups sector (Chapter 61, 62 and 63 of ITC HS 2017) from 07.03.2019. Please note that all our S/Bills passed through MEIS scheme and not shown in SB Repository. But we have received the payment from the party on time. If not show on portal how to apply the MEIS application. That time COVID-19 was very bad affected in all world. Our staff was working from home. Our only focus was to chase to buyer for payment against shipment. We could not approached to DGFT due to lack of knowledge required. Also we come to know from GST department that they was hold the all shipping bills against export of Mobiles. Finally after so many chasing to GST department, they release the all pending shipping bills but DGFT portal closed for MEIS. When DGFT portal open and we have filed he application shipping bills shows 100% late cut in every shipping bills. So therefore, we are enclosing herewith a S/Bill List and requesting you to kindly allow to get all S/Bills to MEIS Claiming of benefits without late cut. This will really help us a lot to solve our financial crisis to some extent during this pandemic situation.

Comments of PC-3 was also seen.

Decision: The Committee examined the statements made by the applicant and discussed the matter at length and observed that the applicant has not submitted any cogent reason/justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No.07 M/s. SRF Limited, Gurugram



F.No.HQRPRCAPPLY00010978AM25

Meeting No.23AM25 held on 31.12.2024 & 14.01.2025

Subject: Request for 41 Nos. of Shipping bills as per Annexure-A enclosed, where exports are made due to clerical apparent procedural error by inadvertently typing the Advance Authorization No. 0510406445 dated 14.05.2018, be allowed to be accounted against the Advance Authorization No. 0510409579 dated 05.02.2019 concurrent in use for regularization purpose only.

This is a defer case of P.H. PRC Meeting No.19AM25 held on 16.10.2024 (Case No.23) wherein no one appeared on behalf of the firm. The Committee decided to defer the case.

Applicant Statement: Our Detailed signed Request letter is enclosed. 1. The CHA error has resulted in genuine hardship to us despite of having manufactured exported product using imported material and fulfilled 100% export obligation under 47 Nos of shipping bills against Advance Authorization Number 051040445 dated 14.05.2018 and realized 100% export proceeds. 1.1 We came to know that CHA has also wrongly mentioned Advance Authorization Number 0510406445 dated 14.05.2018 further also on 41 shipping bills even when the export obligation was over under said 47 Nos. of shipping bills. The CHA due to an error mentioned same Advance Authorization number also on subsequent 41 Nos. of shipping bills inadvertently. 1.2 The Advance Authorization Number 0510406445 dated 14.05.2018 also redeemed by our office using 47 Nos. of Shipping bills towards 100% export obligation. However, 41 Nos. of shipping bills on which same Advance Authorization Number 0510406445 dated 14.05.2018 was mentioned should have been mentioned Advance Authorization Number 0510409579 dated 05.02.2019 concurrent in use. Had Advance Authorization 0510406445 dated 14.05.2018 not redeemed by our office, we could have gone for clubbing of said Advance Authorization with another Advance authorization numbers 0510409579 dated 05.02.2019, issued under same Notification Number 18/2015 dated 01.04.2015 and for the same import and export items otherwise also eligible and fulfill the condition (vi) of Para 4.36 of HBP since Advance Authorizations issued within 24 months and imports also made within 30 months and exports made within 48 month from the date of issue of earliest authorizations as per detail given below. 1.3 The CLA report called for by Honorable PRC in meeting held on 01.03.2024 has been received in DGFT that also confirms that 47 Nos. of shipping bills only used towards discharge of an export obligation against Advance Authorization Number 0510406445 dated 14.05.2018. The remaining 41 Nos. of shipping bills on which CHA wrongly mentioned same Advance Authorization Number 0510406445 dated 14.05.2018 has not been used towards discharge of an export obligation against Advance 0510406445 dated 14.05.2018.

RA Report was seen.

Decision: The Committee examined the case on the basis of submission made by the applicant and discussed the matter at length. The Committee decided to accede to the request of the firm and allowed 41 Nos. of Shipping Bills to be accounted against the correct Advance Authorization No. 0510409579 dated 05.02.2019 in place of AA No. 0510406445 dated 14.05.2018 for regularization

purpose only, subject to the payment of composition fee amount of Rs.25,000/-. The firm shall approach RA within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ CLA)

Case No.08 M/s. Sai Sulphonates Pvt Ltd, Kolkata

F.No.HQRPRCAPPLY000011836AM25

Meeting No.23AM25 held on 31.12.2024 & 14.01.2025

Subject: Consideration of Export done against the AA license 0210209862 against the AA of 0210209100 dated 10.04.2019 or Extension of EOP by 3 months only.

Applicant Statement: The Company is submitting this review application against the PRC application for obtaining relaxation which is pertaining to EOP extension against AA license No. 0210209100 dated 10.04.2019, against which earlier PRC application had been rejected by the PRC committee. Prayer has been made by the company: a) Export made post June 2020 by inadvertently mentioning another AA license to be considered under the abovementioned AA license; b) Alternatively, allowance of 3 month EOP extension. The detailed justification has been attached in the attachment tab along-with the application other required documents.

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Decision: The Committee having examined the statement made by the applicant in its application decided to defer the case to seek a detailed report from RA, Kolkata, before taking the final decision.

(Action: Applicant/ RA Kolkata)

Case No.09 M/s. Mudrika Ceramics (India) Private Limited, Gujarat

F.No.HQRPRCAPPLY0004068AM23

Meeting No.23AM25 held on 31.12.2024 & 14.01.2025

Subject: Request for MEIS Re Credit and Validity Extension against MEIS Scrip No. 3419023633 dated 03.10.2021, 3419023635 dated 03.10.2021, 3419024952 dated 24.11.2021.

Applicant Statement: We have been granted an MEIS License No. 3419023633 Dt. 03.10.2021, 3419023635 Dt. 03.10.2021 & 3419024952 Dt. 24.11.2021. All license granted are with the Validity of One Year. We have utilized the said license for our Own Import Clearance. However, at the time of Import of RM, on account of the classification of Product i.e., HSN we have been granted the Provisional Assessment of the Bill of Entry and accordingly we have paid the Import Duty in

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Cash as well as through the usage of MEIS License. After completion of the all required formality and paper work at the time of providing final assessment of the Imported Cargo Custom has arrived to the final decision of the Excess Import duty collected from Mudrika Ceramics (I) Pvt Ltd. They have arranged the refund of the Excess Custom Duty in Two Way i.e., Re-Credit of MEIS as well as through Cheque. In this connection copy of issued Refund Order is enclosed. However, till time of receipt of the final order in Hand, Two MEIS License (i.e., License no. 3419023633 & 3419023635 both Dtd 03.10.2021) is expired and another MEIS License i.e., 3419024952 Dt. 24.11.2021 is about two Expired. On receipt of this order, we have approached the Local RLA and they denied to do needful anything since the Original Validity of License is expired and MEIS module is already closed. Since, this is the genuine case and we are not at fault we herewith request the committee to grant us the relaxation with extension for MEIS license and recredit the License Value looking to genuine hardship being faced on account of Customs Refund Order.

Comments of PC-3 was also seen.

Decision: The Committee discussed the case on the basis of justification provided by the applicant and observed that there is a merit in the case. Accordingly, it decided to relax the Policy and Procedure to allow recredit and revalidation for a period of 3 months from the date of endorsement against MEIS License No. 3419023633 dated 03.10.2021, 3419023635 dated 03.10.2021 & 3419024952 dated 24.11.2021. The firm shall approach RA within 30 days from the date of uploading of the minutes of meeting. Proof of recredit will be produced before RA by the applicant.

(Action: Applicant/ EDI Division/ RA Vadodara)

Case No.10 **M/s. Medreich Limited, Bengaluru**

F.No.HQRPRCAPPLY00007757AM24

Meeting No.23AM25 held on 31.12.2024 & 14.01.2025

Subject: Request for Extension of EOP against Advance Authorization No. 0710111330 dated 23/03/2017.

Applicant Statement: We have imported the raw materials from Registered Source. The initial export obligation period as per the license is 23.09.2018 We have completed 39.86% of the EO within 18 months period and we have completed 52.32% of the EO between 18-24 months period. We have completed our last shipment on 31.03.2019 i.e. 8 days after 24 months period due to re-scheduling of delivery date by the Buyer. We have destructed 59.6 KG of Raw Material and paid duty + interest for the same. We hereby request you to kindly allow us the EO extension of upto 31.03.2019 for closure purpose.

Comments of RA, Bangalore were also seen.

Decision: The Committee after detailed discussions in the meeting observed that

this is not a case of Policy Relaxation. Accordingly, this case stands withdrawn from PRC.

(Action: Applicant)

Case No.11 **M/s. Sonia Fisheries, Mumbai**

F.No.HQRPRCAPPLY00001631AM25

Meeting No.23AM25 held on 31.12.2024 & 14.01.2025

Subject: Request for MEIS claim as per Custom order no 04/2024-25/Commissioner/CEAC/NS-II/CAC/JNCH against 12 MEIS Scrips.

Applicant Statement: We, M/s. Sonia Fisheries located at 1773, B.P.T. Building, Sassoon Dock, Colaba, Mumbai-400 005 had requested to Custom Authority for conversion of 12 numbers of shipping bills pertaining to exports made during the period May, 2020 to November, 2020 from Non-MEIS to MEIS Scheme. The details of which are tabulated below

SNo.	S Bill No	S Bill Date	LEO Date	FOB Value
1	2884097	28.05.2020	29.05.2020	4346746.60
2	3154485	12.06.2020	13.06.2020	1696974.50
3	3159991	12.06.2020	13.06.2020	7334472.24
4	3179452	14.06.2020	15.06.2020	2235084.80
5	3641512	06.07.2020	07.07.2020	3615630.15
6	5636688	05.10.2020	05.10.2020	4833920.00
7	5778375	11.10.2020	12.10.2020	4994080.00
8	5831788	13.10.2020	14.10.2020	3647280.00
9	5828910	13.10.2020	14.10.2020	3822509.60
10	5935815	17.10.2020	20.10.2020	4773790.00
11	6579686	16.11.2020	16.11.2020	4264874.25
12	6846419	28.11.2020	30.11.2020	5845161.00

We are enclosing herewith Copy of order wherein we have received approval for amendment in shipping bill from Non-MEIS to MEIS. We are also enclosing amended copies of shipping bills and ebrcs pertaining to above mentioned shipping bills. We therefore request you to please consider our above mentioned 12 shipping bills for MEIS CLAIM. We are enclosing herewith Statement showing the details for MEIS Claim. Please allow us approval for MEIS CLAIM.

Comments of PC-3 was also seen.

Decision: The Committee went through the submission made by the firm and referred to PC-3 for suitable action.

(Action: Applicant/ PC-3)

Case No.12 **M/s. Shiva International, Delhi**

F.No.HQRPRCAPPLY00000801AM25

Meeting No.23AM25 held on 31.12.2024 & 14.01.2025

Subject: Request for not able to make S/bill online against Rebate of State and

Central Taxes and Levies (RoSCTL).

Applicant Statement: We have 16 S/bills which we have not claim ROSCTL because some alert by customs on us that why our S/bill not online on time after we clear alert we online our S/bill but we can't able to apply our ROSCTL claim so please kindly give us permission to claim our ROSCTL benefit of our 16 s/bill.

Comments of PC-3 was also seen.

Decision: The Committee having examined the case on the basis of the submission made by the firm along with comments of PC-3 and discussed the matter at length and observed that there is merit in the case. Accordingly, it decided to allow RoSCTL benefit against 08 shipping bills which were transmitted late, without any late cut. The firm shall approach RA within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ CLA/ PC-3 for necessary updation)

Case No.13 **M/s. Premium Ferromet Pvt. Ltd, Kolkata**

F.No.HQRPRCAPPLY00001001AM25

Meeting No.23AM25 held on 31.12.2024 & 14.01.2025

Subject: Request for revalidation of Scrip against MEIS Scrip No. 0219110459 dated 01.04.2022.

Applicant Statement: We applied for MEIS license on 21-03-2022 and were issued MEIS scrip no. 0219110459 dated 01-04-2022 for Rs. 36,02,495.00 export was from FSEZ NON-EDI port INAKPS and scrip could not be downloaded. Mail was sent to DGFT Delhi on 12-07-2022 after necessary interventions and the order MEIS license was finally downloaded on 23-10-2022. MEIS license was sent to FSEZ for verification /registration and TRA o 15.03.2023 which was received on 28-03-2023. the validity of MEIS was up to 31-03-2023 and we had only one day left for utilization as 30th march was Ram Navami and holiday. We seek revalidation for 3 months for the immediate delay at DGFT/Kolkata and Delhi and TRA work of FSEZ.

Comments of PC-3 was also seen.

Decision: The Committee examined the statement made by the applicant in its application and it decided to defer the matter and ask the firm to submit a statement explaining the reason for delay between the period of download of MEIS license i.e. 23.10.2022 and date of sending to FSEZ for verification i.e. 15.03.2023.



(Action: Applicant)

Case No.14 M/s. Ashim Kar & Industries Private Limited, Kolkata

F.No.HQRPRCAPPLY00011315AM25

Meeting No.23AM25 held on 31.12.2024 & 14.01.2025

Subject: Request for benefit of ROSCTL.

Applicant Statement: Request for review case no 36 (Meeting no 12AM25) dated 01.08.2024 for allow Conversion of MEIS Scheme into ROCTL incentive from 7TH March,19 to December?20 Shipping bills. File No- OLD PRC file no HQRPRCAPPLY00004393AM25 Dear Sir, With reference to the above subject matter, we have received a rejection letter from your office. we had not received ROCTL incentive amount against shipping bills from 7th March 2019 to December 2020. This is to inform you that ROSCTL SCHEME was introduced for Chapter 61,62 & 63 in the place of MEIS scheme w.e.f. 09.03.2019. all shipping bills processed after 09.03.2019 were under MEIS scheme instead of new scheme presuming ROSCTL software at Customs Authorities also never raised any objection or query for this inadvertent error and continued to allow shipping bills processing under old MEIS scheme. After a certain period vide Public Notice No. 58/2015-2020-DGFT dated 29.01.2020 MEIS application for the said chapters were stopped and could not understand the reason in spite of inbuilt provisions under Para 4.95(g) of the PN 58, DGFT online system shall electronically populated the entailment per shipping bill including adhoc incentive reduce/adjust MEIS wherever already granted. All our shipping bills never got populated in the online system whenever we tried to make online system and wanted to claim ROSCTL scrips for these shipping bills passed under MEIS scheme. Application for MEIS /ROCTL scheme were also discontinued for a certain period due to COVID-19. When ROSCTL application started on the portal, our shipping bills not shown in the repository does not show at ROSCTL platform resulting non-acceptance of our application. This is due to shipping bills processed under old scheme. Due to COVID19, our exports have been declined as we are Jute Bags Manufacturer. At present, we are under a heavy Financial Crunch and waiting eagerly for release of last two year?s Exports Incentives (RoSCTL) due. So therefore, we are requesting to kindly review our case and allow Shipping Bills made under MEIS scheme into ROSCTL scheme without any late cut . This will be really help us a lot to solve our financial crisis to some extent during this pandemic situation.

Comments of PC-3 were also seen.

Decision: The Committee examined the statements made by the applicant and discussed the matter at length and observed that the applicant has not submitted any cogent reason/justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)



Case No.15

M/s. ITCO Industries Limited, Bengaluru

F.No.HQRPRCAPPLY00006027AM25

Meeting No.23AM25 held on 31.12.2024 & 14.01.2025

Subject: Request for issuance of fresh MEIS Scrip against MEIS Scrip No. 0719024077 dated 04.12.2017, MEIS Scrip No. 0719024078 dated 04.12.2017.

Applicant Statement: We have been following for issuance of pending MEIS licence from DGFT Bangalore for the file no. 07/21/090/82088/AM17 dated 12.08.2016. The issues are as follows : The Original Split License No.0719015860 & 0719015861 was issued on 02.12.2016 for the Duty credit Rs.5,00,000/- & 1,89,493/- respectively. Due to error code No.6, this was not possible to be register on the Customs website by the Customs Department. Hence, the Original License was surrendered @ JDGFT Bangalore vide reference no. 072109082088AM17 dated.22.11.2017 and we sought a fresh license for the same. ? Second time, a fresh Split License No.0719024077 & 0719024078 was issued as a replacement for the above on 04.12.2017 for the Duty credit Rs.5,00,000/- & 1,89,493/- respectively. Again, the same error code No.6 was reflecting in Customs website, hence the second license was also surrendered @JDGFT Bangalore vide refeence no. 072109082088AM17 dated.24.04.2018 ? Hence, we have been seeking a fresh license for the same since 24th April 2018.Still we are yet to get the fresh license even after extensive follow up with JDGFT Bangalore. Enclosed MEIS licences non utilization certificate from custom Chennai for the licence no. 0719015861 & 0719015860 and supporting documents copies of letter communication pertaining to this. Requesting and seeking your approval and support to get this fresh MEIS scrip license against file no. 07/21/090/82088/AM17 dated 12.08.2016.

Comments of PC-3 was also seen.

Decision: The Committee examined the case on the basis of submission made by the firm along with the comments received from PC-3 division and discussed the matter at length. The Committee noted that applicant has faced difficulty beyond their control and decided to allow the firm to apply again for re-issue, and referred the case to PC-3 for resolution.

(Action: Applicant/ PC-3)

Case No.16
Delhi

M/s. Kanishka Collection,

F.No.HQRPRCAPPLY00007745AM25

Meeting No.23AM25 held on 31.12.2024 & 14.01.2025

Subject: Request for shipping bills are not made available on DGFT website for



Issuance of RoSCTL License under Chapter 4 of Foreign Trade Policy 2015-2020 (as extended time to time).

This is a defer case of PRC Meeting No.18AM25 held on 09.10.2024 (Case No.31) wherein Committee decided to refer the issue to PC-3 Division.

Applicant Statement: The matter was taken up. The entire submission made by the applicant was gone through. We had made exports of readymade garments vide Shipping Bills: S/B No. (1) 6775822 dated 07.09.2019, S/B No. 7071823 dated 20.09.2019, S/B No. 7408377 dated 05.10.2019, S/B No. 7717002 dated 19.10.2019, S/B No. 8439738 dated 22.11.2019, S/B No. 9891598 dated 25.01.2020, S/B No. 8929475 dated 13.12.2019, S/B No. 1423518 dated 15.02.2020, S/B No. 1423568 dated 15.02.2020, S/B No. 1532812 dated 20.02.2020, S/B No. 1774678 dated 28.02.2020, S/B No. 2112397 dated 13.03.2020, S/B No. 2087148 dated 12.03.2020, S/B No. 2325396 dated 23.03.2020, S/B No. 2684854 dated 15.05.2020, S/B No. 6317427 dated 03.11.2020 under Scheme code 60 and drawback for all the shipping bills was also granted on time. Due to technical issue of DGFT/EDI online website our above shipping bills were not reflecting on DGFT Portal. We had emailed the concerned department addressing the issue on 13.01.2022 and requested to reflect our shipping bills on DGFT website as our shipping bills were not available on DGFT website. Furthermore, we waited for some time for the concerned department to take action on it but we had not received any reply from them. 2. Moreover, we requested the concern department through email sent on 15.03.2022 to look into our issue on an urgent basis because for availing RoSCTL benefit the last date was 15.03.2022 as per Notification 58/2015-2020 dated 07.03.2022. We had received reply from DGFT on 22.03.2022, where respected sir asked for shipping bill details in a tabular form. Page. We shared shipping bill details in tabular form with the designated officer of DGFT as requested. We waited for the reply from the concerned department. But we did not receive any reply till date. We would like to thank you for considering the above request and hope to hear from you soon. Furthermore, also enclosing shipping bills details and email correspondence for your kind referral.

It was noted that apparently out of 16 SBs, 15 were transmitted late of which 2 have the wrong scheme codes, leaving 13.

Comments of PC-3 was also seen.

Decision: The Committee examined the case on the basis of submission made by the firm along with the comments received from PC-3 division and discussed the matter at length. The Committee decided to allow consideration of SBs in which exports were in time but transmitted late and having correct scheme code and referred the case to PC-3 for resolution.

(Action: Applicant/ PC-3)

Case No.17

M/s. Shilchar Technologies Limited, Vadodara

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F.No.HQRPRCAPPLY00009071AM24

Meeting No.23AM25 held on 31.12.2024 & 14.01.2025

Subject: Need AA ACTIVE on DGFT portal whereas current status is Closed against Advance Authorization No. 3411002185 dated 28/04/2022, 3411002224 dated 09/05/2022, 3411002225 dated 09/05/2022.

Applicant Statement: Our 3 advance authorization are NOT ACTIVE/ACCESSABLE on DGFT portal for that we made several requests through Email / Help Desk etc since about 12 months and nothing is happen. Please note we have been granted Bond Waiver (copy attached) with extended import validity till 28.04.24. Request to look into it and make AA active on portal. Being we are not been allowed utilize AA even though we are entitled so we request to grant validity extension for further 12-15 Months from dates your decision.

Comments of EGTF was also seen.

Decision: The Committee examined the case on the basis of submission made by the firm along with the comments received from EGTF Division and discussed the matter at length. The Committee decided to refer the case to EGTF Division for further detailed comments so as to enable a decision in the matter.

(Action: Applicant/ EGTF Division)

Case No.18 M/s. Avantika Medex Private Limited, Ahmedabad

F.No.HQREPCGPRAPP00010725AM25

Meeting No.23AM25 held on 31.12.2024 & 14.01.2025

Subject: Request for grant us MEIS claim as per chapter 3 of ftp.

Applicant Statement : Regarding the MEIS Claim We would like to inform you that, We have applied BRC to the bank and submitted relevant documents to the concern banks, but due to corona pandemic we could not go physically for the follow up and matter had been pending at their end. Key Area To Be Concerned :However, when MEIS windows opened by the DGFT for claim we have tried application for the same and the same time we come to know that bank has not been uploaded BRC for which we already got the payment since long back in our bank account. Brief fact about the case. After knowing the fact, we once again approached to the bank but due to staff transfer they once again asked for some documents and then our continuous follow up they have uploaded our BRC on the site. In this connection while we get the BRC at the same time the MEIS claim window has been closed by the DGFT and we were not able to file the claim. In viewing the above fact we once again requesting your kind authority to please grant us MEIS claim which we were not able to file, cause due to corona and ongoing Ukraine war our business was largely impacted and we are facing some working capital and financial crunch as well. Hence, We here by requesting your kind authority to please grant us one time relaxation for this particular case.

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Comments of PC-3 was also seen.

Decision: The Committee examined the statements made by the applicant and discussed the matter at length and observed that the applicant has not submitted any cogent reason/justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No.19 M/s. Auptag Refinery Private Limited, Thane

F.No.HQRPRCAPPLY00011929AM25

Meeting No.23AM25 held on 31.12.2024 & 14.01.2025

Subject: Extension of Total EO Period against EPCG Authorization No. 0330038686 dated 06/05/2014.

Applicant Statement: With reference to above file no. 03/96/021/00029/AM15 we would like to inform you that due to slowdown of market our company have not been completed export obligation in given stipulated period we have already given extension till 31.12.2023. We hereby applied Export Obligation Period Extension from above date to till 31.12.2024. Also note that our company received order from (for Export) customers in recent time so that we complete our Export Obligation kind co-operation is expected from DGFT.

Decision: The Committee examined the statements made by the applicant and discussed the matter at length and observed that the applicant has not submitted any cogent reason/justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No.20 M/s. Stanley Lifestyles Limited, Bangalore

F.No.HQRPRCAPPLY00004843AM25

Meeting No.23AM25 held on 31.12.2024 & 14.01.2025

Subject: Extension of Total EO Period against EPCG Authorization No. 0730015528 dated 09/06/2016.

Applicant Statement: Due to the Covid pandemic as discussed infra, the company was unable to meet this obligation. We obtained First and Second Block wise EOP and another 2 years EOP beyond 6 to 8 years along with First Block and 2 Block Specific EO from RA Bangalore which was duly granted vide their office letter No.07EHEPC03604AM24 dated 11.12.2023 (copy enclosed). In order to enable us to complete the entire Specific EO we due to demand of additional export products which could be manufactured from the same EPCG machinery already imported, we have also obtained amendment of HS Codes of export products and same was allowed by RA Bangalore on 26.02.2024. We shall be

grateful for the EPCG Committee to grant us further 2 years EOP extension upto 9.6.2026 beyond extended 8 years EOP against the subject EPCG Authorization for the fulfillment of balance Specific EO for which have sufficient export order through our direct and third party exports and are highly confident in meeting the export obligation comfortably within extended EOP. in the upcoming months

Decision: The Committee examined the case on the basis of justification submitted by the applicant. The Committee noted that the applicant has faced difficulty beyond their control and observed that there is merit in the case and accordingly decided to accede the request of the firm and allowed EOP extension against EPCG Authorization No. 0730015528 dated 09.06.2016 for 2 years from the date of endorsement subject to payment of composition fee as per Policy provisions. The firm shall approach RA within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA Bangalore)

Case No.21 **M/s.Undercarriage and Tractor Parts Private Limited,**
Mumbai

F.No.HQRPRCAPPLY00012141AM25

Meeting No.23AM25 held on 31.12.2024 & 14.01.2025

Subject: Extension of EOP against Advance Authorization No. 0310836421 dated 29/05/2020.

Applicant Statement: 1. COVID-19-Related Disruption to Overseas Customer Operations: Our principal overseas customer, Caterpillar, IMC, USA, halted production during the COVID-19 pandemic due to a sharp decline in global demand. As a result, they temporarily suspended orders, which directly impacted our ability to export under this authorization. 2. Revival of Business Operations: We are pleased to inform you that our customer has now resumed production and expressed their readiness to place fresh export orders with us. This positive development positions us to fulfill our pending export obligation as outlined in the Advance Authorization scheme. 3. Unforeseen Challenges and Commitment to Compliance: The suspension of operations at our customer's end was entirely unforeseen and beyond our control. Our company has always demonstrated a strong commitment to adhering to DGFT policies and meeting export obligations. Granting this extension will allow us to fulfill the pending requirements and maintain our compliance history. 4. Support for India's Export Growth: Approving this extension will not only assist us in meeting our obligations but also contribute positively to India's export growth by enabling the realization of new export orders. In light of these compelling circumstances, we kindly request an extension of six months from the date of endorsement to complete the export obligation. We assure you of our unwavering commitment to fulfilling the requirement within the extended

period.

Decision: Withdrawn.

(Action: Applicant)

Case No.22 M/s. U S Management Services, Hyderabad

F.No.HQRPRCAPPLY00012147AM25

Meeting No.23AM25 held on 31.12.2024 & 14.01.2025

Subject: Re-validation of Authorization/Certificate against Advance Authorization No. 0911003914 dated 09/11/2022.

Applicant Statement: There was a sudden and sharp increase in import prices which were influenced by a combination of supply chain disruptions, geopolitical tensions, and varying demand across different regions. The year wise fluctuations are detailed below :- 2022: LLDPE prices experienced fluctuations due to supply chain disruptions and geopolitical tensions. In Asia, prices initially rose but faced challenges such as vessel congestion and supply shortages. Europe saw stable prices due to consistent feedstock ethylene contract prices, despite weak demand and supply constraints. North America experienced an upward trajectory driven by strong domestic demand and the onset of hurricane season. 2023: The trend continued with regional variations. In Asia, prices remained relatively stable despite weak upstream crude prices and tepid downstream demand¹. Europe faced supply shortages and increased market demand, leading to price surges. North America saw continued price increases due to escalating feedstock costs and robust demand from key industries. 2024: Early 2024 saw mixed trends. In Asia, prices surged despite declining raw material and energy costs, driven by higher shipping costs and supply shortages. Europe experienced a notable price surge due to supply shortages and increased market demand. In North America, prices surged due to supply shortages and heightened demand from sectors like construction and packaging

Decision: The Committee examined the statements made by the applicant and discussed the matter at length and observed that the applicant has not submitted any cogent reason/justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No.23 M/s. Spintech Textile Industries, Maharashtra

F.No.HQRPRCAPPLY00012158AM25

Meeting No.23AM25 held on 31.12.2024 & 14.01.2025

Subject: Extension of Total EO Period against EPCG Authorization No. 5030000541 dated 09/01/2015.



Applicant Statement: We thank the PRC committee for considering our case and granting us Extension beyond 8 years on the account of Covid. Our case was 1st discussed in the 3rd MEETING OF AM-25 OF THE EPCG COMMITTEE HELD UNDER THE CHAIRMANSHIP OF SHRI HARDEEP SINGH on 03.06.2024. However, we would like to bring to your kind notice that the relaxation provided to us in the 1st meeting was not useful as it gave us only one month time to complete the exports. We are once again approaching your office for extension of Export Obligation. We would like to present our detailed request as below. Brief History of our Case: We have taken the above mentioned EPCG licence on 09.01.2015 for procuring capital goods for our manufacturing unit. Initially we had concentrated only on the domestic market as we did not have enough expertise in doing export business. We have slowly developed a team to venture into the export market, we have also participated in few global expos to promote our product. This exercise continued until end of 2020. It took so much time because we were getting better prices for our product in domestic market. On 01.02.2021 there was a fire accident in the factory. The accident abruptly halted all the operations and there was no production happening in the factory. The total estimated loss was around Rs. 9.1 Crores. We applied for insurance for this accident. The settlement was done in installments and we have received the Final settlement only in August 2023 and we had received only 8.2 crores out of the 9.1 crores loss. As already mentioned above, we have received the insurance settlement in multiple installments, we had to raise new capital from our reserves and taken loans from various sources. Keeping in mind the Export Obligation that we had to fulfill against the EPCG licence we have applied and received EOP extension for the EPCG licence upto 09.01.2023 on 12.07.2022. However, It took us more than two years to repair the factory and we were able to restart production in October, 2023, by which time the Validity of our licence was completed and we could not do any exports with regard to this licence. After that we had approached PRC for the 1st time on 16.04.2024, for granting us EOP extension upto 09.01.2025. But the PRC has given an extension as per the Covid Extension, which was not sufficient for us to do any exports. Validity of EPCG Sl. No. Description Date 1 EPCG licence issued on 09.01.2015 2 Original Validity Date 09.01.2021 3 EOP extension received upto 09.01.2023 4 Covid Extension in terms of PNxxx As decided in the 1st meeting held on 03.06.2024 09.07.2024 As seen from above, after the intervention of PRC, the validity of the licence was extended upto 09.07.2024, which meant that from the date of the PRC meeting i.e, 03.06.2024, we only had 1 month to complete the export Obligation. We would like to bring to your kind notice that it was practically impossible for us to complete the export obligation within such short time. Adding to this we would also like to bring to your kind notice that after the accident, we installed completely New Machinery. And we have taken new EPCG licence (5031000139 dt.11.05.2021) for purchasing the new machinery after the fire accident. Kindly note that we now have to complete twice the amount of Export Obligation because of the two EPCG Licenses we have taken for the same machinery which was completely burnt in the fire accident. We would like to bring to your kind notice that, we have maintained good relationships with the potential customers we had obtained at the end of 2020. They are willing to give us purchase orders. We already have export orders in Hand but since our licence is expired we are unable to do exports under EPCG scheme. We are attaching the copies of purchase orders for your kind reference. Despite the difficulties we have

taken up this daunting task of rebuilding our Factory by taking a new EPCG licence, because we have faith in our ability to sustain and

Decision: The Committee examined the case on the basis of justification submitted by the applicant. The Committee noted that the applicant has faced difficulty beyond their control and observed that there is merit in the case and accordingly decided to accede the request of the firm and allowed EOP extension against EPCG Authorization No. 5030000541 dated 09.01.2015 for 1 year from the date of endorsement subject to payment of composition fee as per Policy provisions. The firm shall approach RA within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA Nagpur)

Case No.24 M/s. Divine Tubes Private Limited, Gujarat

F.No. HQRPRCAPPLY00012161AM25

Meeting No.23AM25 held on 31.12.2024 & 14.01.2025

Subject: Extension of EOP against Advance Authorization No. 0811001986 dated 13/07/2021.

Applicant Statement: Due to price fluctuation in the international market and not availed of export order for export product and we have not fulfilled export obligation. Now we have a export order and are committed to fulfilling our export obligation. We hereby confirm and declare that we must fulfil our export obligation once the export obligation period extends. We request you to please consider it as a special case and extend eo period further for SIX (06) months.

Decision: The Committee went through the justification made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 0811001986 dated 13.07.2021 for a further period of 6 months upto 31.07.2025 from the date of endorsement subject to payment of composition fee as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA Ahmadabad)

Case No.25 M/s. Divine Tubes Private Limited, Gujarat

F.No. HQRPRCAPPLY00012157AM25

Meeting No.23AM25 held on 31.12.2024 & 14.01.2025

Subject: Extension of EOP against Advance Authorization No. 0811001851 dated 25/06/2021.

Applicant Statement: Due to price fluctuation in the international market and not availed of export order for export product we have not fulfilled export obligation. Now we have a export order and are committed to fulfilling our export obligation. We hereby confirm and declare that we must fulfil our export obligation once the export obligation period extends. We request you to please consider it as a special case and extend eo period further for SIX (06) months.

Decision: The Committee went through the justification made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 0811001851 dated 25.06.2021 for a further period up to 30.06.2025 subject to payment of composition fee as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA Ahmadabad)

Case No.26 M/s. Divine Tubes Private Limited, Gujarat

F.No. HQRPRCAPPLY00012160AM25

Meeting No.23AM25 held on 31.12.2024 & 14.01.2025

Subject: Extension of EOP against Advance Authorization No. 0811002014 dated 16/07/2021.

Applicant Statement: Due to price fluctuation in the international market and not availed of export order for export product we have not fulfilled export obligation. Now we have a export order and are committed to fulfilling our export obligation. We hereby confirm and declare that we must fulfill our export obligation once the export obligation period extends. We request you to please consider it as a special case and extend eo period further for SIX (06) months.

Decision: The Committee went through the justification made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 0811002014 dated 16.07.2021 for a further period upto 31.07.2025 from the date of endorsement subject to payment of composition fee as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA Ahmadabad)

Case No.27 M/s. Laser Power & Infra Private Limited, Kolkata

F.No.HQRPRCAPPLY00012153AM25



Meeting No.23AM25 held on 31.12.2024 & 14.01.2025

Subject: Extension of EOP against Advance Authorization No. 0211002401 dated 13/05/2022.

Applicant Statement: With reference to Advance Authorization No. 0211002401 Dt 13.05.2022, we wish to inform you that we have fulfilled the export obligation to the extent of 65.28% within the extended export obligation period i.e. 13.11.2024. For the balance export quantities, the demand was postponed by our customer; hence we could not fulfill the export obligation within the validity. Some orders were also cancelled. Currently we have obtained the valid export orders against which we can fulfill the export obligation; hence we would humbly request your good self to grant us the extension of our export obligation period for a further 6 months from approval.

Decision: The Committee went through the justification made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 0211002401 dated 13.05.2022 for a further period of 6 months from the date of endorsement subject to payment of composition fee as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA Kolkata)

Case No.28 **M/s. Encube Ethicals Private Limited, Mumbai**

F.No.HQRPRCAPPLY00012156AM25

Meeting No.23AM25 held on 31.12.2024 & 14.01.2025

Subject: Extension of EOP against Advance Authorization No. 0311018125 dated 24/09/2022.

Applicant Statement: With reference to Advance Authorization No 0311018125 DTD 24-09-2022, we wish to inform you that we have fulfilled the export obligation to the extent of 65% within the extended validity of license i.e. 29.04.2024. For the balance export quantities, the demand was postponed by our customer, hence we could not fulfill the export obligation within the validity. Currently we have obtained the valid export orders against which we can fulfill the export obligation. Hence, we would humbly request your good self to grant us the extension of our export obligation period for a further 6 months from approval.

Decision: The Committee went through the justification made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 0311018125 dated 24.09.2022 for a further period of 6 months from the date of endorsement subject to payment of composition fee as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA Mumbai)

Case No.29

M/s. Encube Ethicals Private Limited, Mumbai

F.No.HQRPRCAPPLY00012155AM25

Meeting No.23AM25 held on 31.12.2024 & 14.01.2025

Subject: Extension of EOP against Advance Authorization No. 031102120 dated 07/02/2023.

Applicant Statement: With reference to Advance Authorization No 0311021202 Dt 07-02-2023, we wish to inform you that we have fulfilled the export obligation to the extent of 58% within the extended validity of license i.e. 13.08.2024. For the balance export quantities, the demand was postponed by our customer, hence we could not fulfill the export obligation within the validity. Currently we have obtained the valid export orders against which we can fulfill the export obligation. Hence, we would humbly request your good self to grant us the extension of our export obligation period for a further 6 months from approval.

Decision: The Committee went through the justification made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 0311021202 dated 07.02.2023 for a further period of 6 months from the date of endorsement subject to payment of composition fee as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA Mumbai)

Case No.30

M/s. Encube Ethicals Private Limited, Mumbai

F.No.HQRPRCAPPLY00012163AM25

Meeting No.23AM25 held on 31.12.2024 & 14.01.2025

Subject: Extension of EOP against Advance Authorization No. 0311018149 dated 25/09/2022.

Applicant Statement: With reference to Advance Authorization No 0311018149 DTD 25-09-2022, we wish to inform you that we have fulfilled the export obligation to the extent of 75% within the extended validity of license i.e. 05.07.2024. For the balance export quantities, the demand was postponed by our customer, hence we could not fulfill the export obligation within the validity. Currently we have obtained the valid export orders against which we can fulfill the export obligation. Hence, we would humbly request your good self to grant us the extension of our export obligation period for a further 6 months from approval.



Decision: The Committee went through the justification made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 0311018149 dated 25.09.2022 for a further period of 6 months from the date of endorsement subject to payment of composition fee as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA Mumbai)

Case No.31 M/s. Encube Ethicals Private Limited, Mumbai

F.No.HQRPRCAPPLY00012164AM25

Meeting No.23AM25 held on 31.12.2024 & 14.01.2025

Subject: Extension of EOP against Advance Authorization No. 0311018126 dated 24/09/2022.

Applicant Statement: With reference to Advance Authorization No 0311018126 DTD 24-09-2022, we wish to inform you that we have fulfilled the export obligation to the extent of 60% within the extended validity of license i.e. 24.09.2024. For the balance export quantities, the demand was postponed by our customer, hence we could not fulfill the export obligation within the validity. Currently we have obtained the valid export orders against which we can fulfill the export obligation. Hence, we would humbly request your good self to grant us the extension of our export obligation period for a further 6 months from approval.

Decision: The Committee went through the justification made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 0311018126 dated 24.09.2022 for a further period of 6 months from the date of endorsement subject to payment of composition fee as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting. Firm shall submit a statement to DGFT at dgft@nic.in as well as RA reflecting the total number of Authorisations in which such relaxation has been obtained over the past 12 months and position in remaining Authorisations.

(Action: Applicant/ RA Mumbai)

Case No.32 M/s. HMC E-Valley Private Limited, Ludhiana

F.No.HQRPRCAPPLY00012151AM25

Meeting No.23AM25 held on 31.12.2024 & 14.01.2025

Subject: Extension of EOP against Advance Authorization No. 0511012176 dated 10/03/2022.

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Applicant Statement: I am writing to formally request an extension for our Advance Authorization under the provisions set by the Policy Relaxation Committee for our start-up, HMC E valley Pvt. Ltd. Cycle, Valley Dhanansu, Ludhiana. We are currently engaged in Manufacturing of Push Bicycles, E-Bicycles & E Mobility vehicles to cater demands of Domestic and International Markets, and as a start-up unit we have encountered unforeseen challenges that have impacted our timeline for utilizing the authorization. These challenges include New Product Development which incurred high lead-time against new tooling development which consumes lot of time for making, correction & final trial run before mass production start, Testing & Certifications as per international requirements which is again a big lead-time activity of minimum 6 to 12 months & sometimes in case of part failure this same cycle re initiates from scratch again, to meeting the requirements for USA & EU there are many hidden things which are beyond our control. In addition to above, we have received orders for export of HNF Bikes against which we have made purchases of imported components but later on due to global market crisis in E Bike market our orders got cancelled which negatively impacted our export obligation. We appreciate the support provided by the Start-up authority and the Policy Relaxation Committee, which have been instrumental in facilitating our growth and operations. An extension of the Advance Authorization would enable us to complete necessary Exports as we are receiving the good orders from Overseas customers which is result of our strong & continuous efforts so far. By getting this extension we can liquidate our high cost inventory as well since these components were imported keeping the international market demand in view. Which ultimately contributing against our commitment of producing products of global standards. We are dedicated for future innovation in exports which ultimately leads towards a better future & more job creation. We kindly request an extension for Export obligation of Advance Authorization as per enclosed list. It will provide us the sufficient amount of time to utilize the dues against requirements. We assure you that we will remain committed to complying with all regulatory requirements and utilize the authorization effectively. Kindly obelise our requests by considering it for further relaxation. We are hopeful for a positive response and are available to discuss this matter further as per your convenience.

Decision: The Committee went through the justification made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 0511012176 dated 10.03.2022 for a further period of 6 months from the date of endorsement subject to payment of composition fee as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ CLA)

Case No.33 M/s. HMC E-Valley Private Limited, Ludhiana

F.No.HQRPRCAPPLY00012149AM25

Meeting No.23AM25 held on 31.12.2024 & 14.01.2025



Subject: Extension of EOP against Advance Authorization No. 0511012257 dated 18/05/2022.

Applicant Statement: I am writing to formally request an extension for our Advance Authorization under the provisions set by the Policy Relaxation Committee for our start-up, HMC E valley Pvt Ltd. Cycle, Valley Dhanansu, Ludhiana. We are currently engaged in Manufacturing of Push Bicycles, E-Bicycles & E Mobility vehicles to cater demands of Domestic and International Markets, and as a start-up unit we have encountered unforeseen challenges that have impacted our timeline for utilizing the authorization. These challenges include New Product Development which incurred high lead-time against new tooling development which consumes lot of time for making, correction & final trial run before mass production start, Testing & Certifications as per international requirements which is again a big lead-time activity of minimum 6 to 12 months & sometimes in case of part failure this same cycle re initiates from scratch again, to meeting the requirements for USA & EU there are many hidden things which are beyond our control. In addition to above, we have received orders for export of HNF Bikes against which we have made purchases of imported components but later on due to global market crisis in E Bike market our orders got cancelled which negatively impacted our export obligation. We appreciate the support provided by the Start-up authority and the Policy Relaxation Committee, which have been instrumental in facilitating our growth and operations. An extension of the Advance Authorization would enable us to complete necessary Exports as we are receiving the good orders from Overseas customers which is result of our strong & continuous efforts so far. By getting this extension we can liquidate our high cost inventory as well since these components were imported keeping the international market demand in view. Which ultimately contributing against our commitment of producing products of global standards. We are dedicated for future innovation in exports which ultimately leads towards a better future & more job creation. We kindly request an extension for Export obligation of Advance Authorization as per enclosed list. It will provide us the sufficient amount of time to utilize the dues against requirements. We assure you that we will remain committed to complying with all regulatory requirements and utilize the authorization effectively.

Decision: The Committee went through the justification made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 0511012622 dated 18.05.2022 for a further period of 6 months from the date of endorsement subject to payment of composition fee as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ CLA)

Case No.34 M/s. HMC E-Valley Private Limited, Ludhiana

F.No.HQRPRCAPPLY00012148AM25



Meeting No.23AM25 held on 31.12.2024 & 14.01.2025

Subject: Extension of EOP against Advance Authorization No. 0511012257 dated 05/05/2022.

Applicant Statement: I hope this message finds you well. I am writing to formally request an extension for our Advance Authorization under the provisions set by the Policy Relaxation Committee for our start-up, HMC E valley Pvt Ltd. Cycle, Valley Dhanansu, Ludhiana. We are currently engaged in Manufacturing of Push Bicycles, E- Bicycles & E Mobility vehicles to cater demands of Domestic and International Markets, and as a start-up unit we have encountered unforeseen challenges that have impacted our timeline for utilizing the authorization. These challenges include New Product Development which incurred high lead-time against new tooling development which consumes lot of time for making, correction & final trial run before mass production start, Testing & Certifications as per international requirements which is again a big lead-time activity of minimum 6 to 12 months & sometimes in case of part failure this same cycle re initiates from scratch again, to meeting the requirements for USA & EU there are many hidden things which are beyond our control. In addition to above, we have received orders for export of HNF Bikes against which we have made purchases of imported components but later on due to global market crisis in E Bike market our orders got cancelled which negatively impacted our export obligation. We appreciate the support provided by the Start-up authority and the Policy Relaxation Committee, which have been instrumental in facilitating our growth and operations. An extension of the Advance Authorization would enable us to complete necessary Exports as we are receiving the good orders from Overseas customers which is result of our strong & continuous efforts so far. By getting this extension we can liquidate our high cost inventory as well since these components were imported keeping the international market demand in view. Which ultimately contributing against our commitment of producing products of global standards. We are dedicated for future innovation in exports which ultimately leads towards a better future & more job creation. We kindly request an extension for Export obligation of Advance Authorization as per enclosed list. It will provide us the sufficient amount of time to utilize the dues against requirements. We assure you that we will remain committed to complying with all regulatory requirements and utilize the authorization effectively.

Decision: The Committee went through the justification made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 0511012257 dated 05.05.2022 for a further period of 6 months from the date of endorsement subject to payment of composition fee as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ CLA)



Case No.35

M/s. Western Drugs Limited, Mumbai

F.No.HQRPRCAPPLY00012152AM25

Meeting No.23AM25 held on 31.12.2024 & 14.01.2025

Subject: Amendment In SION No against Advance Authorization No. 0311029731 dated 28.12.2023.

Applicant Statement: Reference: File No. 18/30/AM-16/P-5 Dear Sir, We applied on 22.12.2015 for extension for our EPCG authorization no. 0530139117 dated 14.07.2005. The DGFT issued a deficiency letter on 11.01.2017, asking for the submission of the installation certificate issued by the Central Excise Authority. Due to the long-term closure of business activities and the departure of the responsible employee, we were unable to respond to the deficiency letter in a timely manner. On 01.04.2023, the DGFT office issued a One- Time amnesty scheme through public notice No 02 /2023 dated 01.04.2023 providing an opportunity to close old pending EPCG authorizations. We have applied to close our pending EPCG authorizations under the amnesty scheme, vide application reference no. ARNEPCGCLSRE01695169AM24 under file no. 05EEEEPC04607AM24, and have deposited the applicable duty with interest, vide Challan dated 26/03/2024. However, the DGFT (CLA) issued a deficiency letter stating that our case is not covered under PN-02/2023 dated 01.04.2023, as the specific EOP expired on 13.07.2013. According to the condition of PN-02 dated 01.04.2023, regarding the coverage of Authorization as per Para 1(ii): "For Authorizations issued under Advance Authorization Scheme (all variants) and EPCG scheme (all variants) issued under Foreign Trade Policy, 2004-09 and before, the coverage is limited to those authorizations whose Export Obligation Period (original or extended) was valid beyond 12.08.2013." As our original export obligation period ended on 13.07.2013, the DGFT (CLA) rejected our request for closure under the one-time amnesty scheme vide letter dated 20.06.2024. Therefore, if our request for extension is accepted, our extended EOP will be valid beyond 12.08.2013, which meets the condition of PN-02 dated 01.04.2023. We enclose the following documents for your reference and further necessary action: 1. Copy of EPCG authorization No. 0530139117 dated 14.07.2005 2. Copy of receipt dated 22.12.2015 3. Copy of email dated 11.01.2017 4. Copy of installation certificate issued by a chartered engineer and Central Excise 5. Copy of application for one-time Amnesty Scheme 6. Copy of duty paid Challan 7. Copy of PN-02 dated 01.04.2023 8. Copy of letter issued by DGFT (CLA) 9. Copy of Rejection letter dated 20.06.2024 Kindly grant an EOP extension for 2 years so that our EPCG authorization can be considered under the amnesty scheme.

Decision: The Committee heard and examined the justification made by the applicant and discussed the matter at length and it decided to allow RA to consider the request for amendment subject to accountability of import in export as per SIONs and referred the matter to RA for examination and resolution.

(Action: Applicant/ RA- CLA)

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Case No.36

M/s. Shree Malani Foams Private Limited, Hyderabad

F.No.HQRPRCAPPLY00012165AM25

Meeting No.23AM25 held on 31.12.2024 & 14.01.2025

Subject: Re-validation of Authorization/Certificate against Advance Authorization No. 0911004113 dated 07/12/2022.

Applicant Statement: With reference to the above license, based on the forecast received from the customer IKEA, Switzerland for supply to their Middle East stores, we have obtained the said license in the month of December 2022 and started import from 10.05.2023 and started Exporting from 24.07.2023. During this period there is a sudden down forecast for the anticipated orders and the delay happened in not fulfilling the export obligation at the first EO period. We have applied for revalidation and extending both import validity and export validity of our said license and got approved from your good RA office (Hyderabad). We would like to bring to your notice that being a Status Holder and AEO T2 Certificate holder, we monitor clearly our confirmed orders based on which we restrict our imports accordingly and import from time to time. Now we furnish the following details for your necessary consideration at our request for extending the EO period and import validity also to fulfill the commitment and complete our obligation. 1. Advance Authorization No. 0911004113 Date: 07.12.2022. 2. Original Import Validity: 07.12.2023 3. Original Export Validity: 07.06.2024 4. Extended Import Validity: 07.12.2024 5. Extended Export Validity: 07.12.2024 We also furnish herewith the Actual import made item wise in Percentage (%) and also Export made item wise in Percentage (%). Now we request you to extend the time till 30.06.2025, with regard to both Import and Export and Oblige.

Decision: The Committee examined the statements made by the applicant and discussed the matter at length and observed that the applicant has not submitted any cogent reason/justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No.37

M/s. Hartex Rubber Private Limited, Hyderabad

F.No.HQRPRCAPPLY00012166AM25

Meeting No.23AM25 held on 31.12.2024 & 14.01.2025

Subject: Re-validation of Authorization/Certificate against Advance Authorization No. 0911003640 dated 16/09/2022.

Applicant Statement: As the International raw material prices were very high we could not import the balance Raw materials as replenishment. The following are the balance raw material to be Imported as replenishment against the duty paid materials used in the product exported. We request you to grant 2nd revalidation enabling us to recover the duty component on the balance raw materials available



against the duty paid materials used in the product exported. EOP valid upto 16-03-2025

Decision: The Committee examined the statements made by the applicant and discussed the matter at length and observed that the applicant has not submitted any cogent reason/justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No.38 **M/s. Hartex Rubber Private Limited, Hyderabad**

F.No.HQRPRCAPPLY00012167AM25

Meeting No.23AM25 held on 31.12.2024 & 14.01.2025

Subject: Re-validation of Authorization/Certificate against Advance Authorization No. 0911002341 dated 19/01/2022.

Applicant Statement: Completed the Export Obligation of 1,71,857.50 Kgs out of total Obligation of 2,55,000 kgs of Bicycle Tubes. As the International raw material prices were very high, we could not import the balance Raw materials. We request you to grant 2nd revalidation for enabling us to import balance raw RM. The export validity of this licence is upto 17-04-2025

Decision: The Committee examined the statements made by the applicant and discussed the matter at length and observed that the applicant has not submitted any cogent reason/justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No.39 **M/s. Milan Export, Surat**

F.No.HQRPRCAPPLY00000366AM25

Meeting No.23AM25 held on 31.12.2024 & 14.01.2025

Subject: Extension of Total EO Period against EPCG Authorization No. 5230019800 dated 29/02/2016.

Applicant Statement: We M/s. Milan Export are a Surat based manufacturer exporter having good track record. We had obtained an EPCG authorization and exported to discharge export obligation in 2017, but it was under free shipping bill. We were not aware that the free shipping bill will not count for EPCG export obligation, hence the DGFT has rejected the same. After that we couldn't complete export obligation within validity period since during the period of 2020 to 2022 it was not possible to export due to pandemic situation/lockdown and subsequent massive financial crisis. Secondly export orders those were in hand, buyers also cancelled the export orders due to shutdown of all international markets due to

Covid-19 pandemic. After covid-19 we got export orders, but Export validity of the licence was over, subsequently we had applied for extension of EOP and we got extension on 22.02.2024 i.e. just before 6 days of last date on 28.02.2024. . However we had tried to complete the export during this 6 days period, but due to system technical error it was not shown in customs portal hence could not done under EPCG and forcely had to export under free shipping. Now our overseas buyers are ready to place their fresh orders to us and we can fulfill the export obligation within six months. Therefore, in view of the fact that the adverse situation was beyond our control and limits, we kindly request to extend the export obligation period of the authorization atleast for the period of six months from the date of such endorsement. Please take a sympathetic view as the adverse situation and grant us EOP extension to enable us to complete entire export obligation.

Decision: The Committee examined the case on the basis of justification submitted by the applicant. The Committee noted that the applicant has faced difficulty beyond their control and observed that there is merit in the case and accordingly decided to accede the request of the firm and allowed EOP extension against EPCG Authorization No. 5230019800 dated 29.02.2016 for 1 year from the date of endorsement subject to payment of composition fee as per Policy provisions. The firm shall approach RA within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA Surat)

Case No.40 M/s. Aceinox Industries Private Limited, Ludhiana

F.No.HQRPRCAPPLY00012171AM25

Meeting No.23AM25 held on 31.12.2024 & 14.01.2025

Subject: Extension of Total EO Period against EPCG Authorization No. 3030014550 dated 18/08/2015.

Applicant Statement: OUR REQUEST IS FOR GRANT OF ONE YEAR EOP FOR 9 TH YEAR FOR REGULARISATION OF EXPORTS ALREADY COMPLETED AGAINST ZERO DUTY EPCG AUTH NO 3030014550 DT 18.8.2015: (A) Within the 8 years EOP already granted by RA, Ludhiana we have already fulfilled 55.55% (B) Further during the 9 years we have already completed 105.19% Specific EO upto 25.4.2024 (C) The EPCG Committee in its Meeting No 7 held on 30.9.2024 Case No 16 has approved our earlier requests for Acceptance of same and similar goods manufactured from our EPCG machinery from the date of installation of EPCG machinery and condonation of procedural lapse of none mentioning EPCG authorisation No on our Drawback Shipping Bills. (D) Our Third request was for EOP extension for 2 years beyond 8 years to 10 years as clearly mentioned in the subject matter of EPCG Minutes but in the decision for 1 st request the EOP extension has been allowed from 6 th to 8 th years instead of 9 th to 10 years. (E) The main reasons for delayed completion of EO are due to sever impact of Corona Epidemics all over word causing huge revenue losses and very heavy decline in exports word over for our export product of Cold Drawn Steel Bars



and Stainless Tubes. (F) POLICY RELAXATION COMMITTEE IS REQUESTED TO GRANT ONE YEARS EOP EXTENSION FOR 9 TH YEAR UPTO 25.4.2024 FOR REGULARATION OF EXPORTS ALREADY COMPLETED FOR 105.19%.

Decision: The Committee examined the case on the basis of statement made by the firm and discussed the matter at length and decided to allow EOP extension up to 25.04.2024 against EPCG Authorization No. 3030014550 dated 18.08.2015 only for regularization of exports already made subject to payment of composition fees as per Policy provisions. The other terms and conditions towards fulfillment of EO shall remain same as per policy/HBP provisions. The firm shall approach RA within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA Ludhiana)

Case No.41 M/s. Banaras Beads Limited, Varanasi

F.No.HQRPRCAPPLY00012168AM25

Meeting No.23AM25 held on 31.12.2024 & 14.01.2025

Subject: Non Fixation of Norms by Norms Committee and The Review Was Time Barred against Advance Authorization No. 1510022206 dated 22/01/2020.

Applicant Statement: Our Norms has been rejected by NC due to not getting reply from our side. We have never received any email with discrepancy so we have neither replied nor the discrepancy resolved. We should be given the chance to reply for the query and get in resolved resulting fixation of norms for our AA.

Decision: The Committee examined the case on the basis of submission made by the firm and discussed the matter at length. After detailed discussion it was decided to allow NC to consider any request for review and referred the case to concerned Norms Committee for resolution.

(Action: Applicant/ Norms Committee- IV)

Case No.42 M/s. Maxop Engineering Company Private Limited, Delhi

F.No.HQRPRCAPPLY00012169AM25

Meeting No.23AM25 held on 31.12.2024 & 14.01.2025

Subject: Extension of EOP against Advance Authorization No. 0511009212 dated 24/02/2022.

Applicant Statement: We are manufacturers of PDC articles which are used in automobiles and engineering products. Due to some problem at foreign buyers end after corona pandemics, export was slow in last year, so we could not complete the obligation against Licence No. 0511009212, now we have the export orders to complete the EO against this licence, so you are requested to please extend the export obligation period by 12 months.



Decision: The Committee went through the justification made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 0511009212 dated 24.02.2022 for a further period of 6 months from the date of endorsement subject to payment of composition fee as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ CLA)

Case No.43 **M/s. AAACORP Exim India Private Limited, Mumbai**

F.No.HQRPRCAPPLY00012172AM25

Meeting No.23AM25 held on 31.12.2024 & 14.01.2025

Subject: Re-validation of Authorization/Certificate against Advance Authorization No. 0311017462 dated 25/08/2022, 0311017464 dated 25/08/2022.

Applicant Statement: Reference to subject application we have fulfilled Export obligation and due to HSN issue we could not Import in initial & Extended Validity period under this licence. We have uploaded covering letter (of 21.11.2024) and export statement for your reference. Requesting you please issue further six months Revalidation at your earliest. Our regular imported raw material LLDPE has been classified under ITC HS code 39011010 for many years. However it has come to our notice that the same grade has now been reclassified under ITC HS code 39104010 and 39014090. Both these newly assigned ITC HS code also pertain to LLDPE film grade but this change was introduced after the issuance of our advance authorisation. We have duly completed all our exports and fulfilled the export obligation. When we sought to import against the said advance authorisation the Customs informed us of the new ITC HS code. Consequently we approached DGFT to seek amendment. By the time the amendments were approved by DGFT, the live cargo in question had already been cleared to avoid detention charges which would have rendered the post export benefits and non-viable. In light of above we kindly request your office to grant a revalidation for 6 month.

Decision: The Committee went through the submission made by the firm and discussed the matter at length and it decided to refer the issue to PC-4 Division for its examination. After obtaining a detailed report from PC-4 division, case would be brought back to PRC for a decision.

(Action: Applicant/ Policy-4)

Case No.44 **M/s. DPB Antibiotics, Mumbai**

F.No.HQRPRCAPPLY00012173AM25



Meeting No.23AM25 held on 31.12.2024 & 14.01.2025

Subject: Re-validation of Authorization/Certificate against Advance Authorization No. 0311017359 dated 22/08/2022.

Applicant Statement: We fulfilled export obligation 146.875% against said AA No 0311017359 dt 22.08.2022 also note that 50% import balance to procurement we request to grant us revalidation upto 22.02.2025 in that relation we attached statement of export & import made & shipping bill, e BRC kindly update and issue us revalidation upto 22.02.2025

Decision: The Committee examined the statements made by the applicant and discussed the matter at length and observed that the applicant has not submitted any cogent reason/justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No.45 M/s. Madras Hydraulic Hose Private Limited, Chennai

F.No.HQRPRCAPPLY00012179AM25

Meeting No.23AM25 held on 31.12.2024 & 14.01.2025

Subject: Extension of EOP against Advance Authorization No. 0411000774 dated 07/05/2021.

Applicant Statement: It is submitted that post the import , seeing the Pandemic and the restrictions being imposed in various countries, we have sought a clarification from the Importer in USA if the pandemic would affect their business and we have received a letter dated 25.03.2020 informing us that M/s Victaulic , USA is a critical supplier of the goods and hence the Pandemic restrictions would not be applicable to them as much as they are engaged supply of goods to defence as well as life sustaining industries.

Decision: The Committee went through the justification made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 0411000774 dated 07.05.2021 for a further period upto 31.05.2025 from the date of endorsement subject to payment of composition fee as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA Chennai)

Case No.46 M/s. Madras Hydraulic Hose Private Limited, Chennai

F.No.HQRPRCAPPLY00012180AM25

Meeting No.23AM25 held on 31.12.2024 & 14.01.2025

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Subject: Extension of EOP against Advance Authorization No. 0410167167 dated 14/10/2020.

Applicant Statement: It is submitted that post the import, seeing the Pandemic and the restrictions being imposed in various countries, we have sought a clarification from the Importer in USA if the pandemic would affect their business and we have received a letter dated 25.03.2020 informing us that M/s Victaulic, USA is a critical supplier of the goods and hence the Pandemic restrictions would not be applicable to them as much as they are engaged supply of goods to defence as well as life sustaining industries.

Decision: The Committee examined the statements made by the applicant and discussed the matter at length and observed that the applicant has not submitted any cogent reason/justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No.47 **M/s. Flash Forge Private Limited, Visakhapatnam**

F.No.HQRPRCAPPLY00012177AM25

Meeting No.23AM25 held on 31.12.2024 & 14.01.2025

Subject: Closure of Authorizations against Advance Authorization No. 2610011219 dated 21/05/2012.

Applicant Statement: Request for Consideration Under the Amnesty Scheme Reference: Advance Authorization No. 2610011219 Dtd. 21.05.2012 Dear Sir, I am writing regarding our Advance Authorization No. 2610011219, issued on May 21, 2012, for supplying pipe fittings to Larsen & Toubro under the duty-free scheme. We faced several challenges in meeting our export obligations due to design changes from our customer. Despite submitting the required documentation in February 2016 and following up with DGFT officials in Visakhapatnam, we could not fulfill the EODC requirements in a timely manner. In 2021, we applied under the Amnesty Scheme but, due to unclear payment guidelines, we missed the payment deadline. We paid the required duty and interest as soon as we learned of the requirement and submitted the documents to DGFT. Now that the Amnesty Scheme is closed, we kindly request your assistance in considering our EODC case. Your support in facilitating this with the DGFT would be greatly appreciated.

Decision: The Committee went through the submission made by the firm and discussed the matter at length and it decided to refer the case to PC-4 Division to take up the matter with Department of Revenue on file. After obtaining a detailed report from PC-4 division, case would be brought back to PRC for a decision.

(Action: Applicant/ Policy-4)

Case No.48 **M/s. Flash Forge Private Limited, Visakhapatnam**

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Sanjay

F.No.HQRPRCAPPLY00012185AM25

Meeting No.23AM25 held on 31.12.2024 & 14.01.2025

Subject: Closure of Authorizations against Advance Authorization No. 2610011219 dated 21/05/2012.

Applicant Statement: Request for Consideration Under the Amnesty Scheme Reference: Advance Authorization No. 2610011219 Dtd. 21.05.2012 Dear Sir, I am writing regarding our Advance Authorization No. 2610011219, issued on May 21, 2012, for supplying pipe fittings to Larsen & Toubro under the duty-free scheme. We faced several challenges in meeting our export obligations due to design changes from our customer. Despite submitting the required documentation in February 2016 and following up with DGFT officials in Visakhapatnam, we could not fulfill the EODC requirements in a timely manner. In 2021, we applied under the Amnesty Scheme but, due to unclear payment guidelines, we missed the payment deadline. We paid the required duty and interest as soon as we learned of the requirement and submitted the documents to DGFT. Now that the Amnesty Scheme is closed, we kindly request your assistance in considering our EODC case. Your support in facilitating this with the DGFT would be greatly appreciated.

Decision: Withdrawn being repeat application.

(Action: Applicant)

Case No.49 M/s. B Fouress Private Limited, Bengaluru.

F.No.HQRPRCAPPLY00012178AM25

Meeting No.23AM25 held on 31.12.2024 & 14.01.2025

Subject: Waiver of Procedural requirement as per HBP against Advance Authorization No. 0710061697 dated 15/12/2008.

Applicant Statement: We are engaged in establishment of hydro power plant. The Company has undertaken various hydro power plant projects in India and Abroad. The Company is currently undertaking hydro power plant projects which involves export of required equipment, machineries, etc. to various countries across the world. We have availed a total of 19 advance licenses from DGFT Bangalore, the list of all the 19 advance license is attached herewith as Annexure. We have already closed 12 Advance license and 7 are in process for redemption. Out of all the remaining advance license pending closure, only Advance license No. 0710061697 is pending due to procedural noncompliance. With regards to Advance license No. 0710061697, Dated 15.12.2008, we are therefore requesting your goodself to kindly provide us relief for the following: a) Refixation of Value Addition We would like to inform your goodself that we have incorrectly fixed the whole project value i.e. INR 44,10,90,000 as Export obligation at the time of obtaining the Advance License which is 17 times of the import value of the product i.e. 2,48,96,696. The value addition details are provided below for your reference: Particulars Amount in INR Total Import Value 2,48,96,696 Total Export Value

4,49,07,432 Value Addition in % 80.38% With regards to the above import, the actual export obligation should have been 4,49,07,432. The details of the products imported, the product manufactured with technical description are attached herewith for your reference as Annexures. Accordingly, we request you to kindly amend the export obligation to 4,49,07,432 instead of INR 44,10,90,000. b) Condone the procedural lapse of not mentioning Advance License number in the Shipping bills We would like to inform your goodself that we had obtained the Advance license for the export of Hydro power plant to Turkey. We have manufactured and exported the required product as per the advance license. However, at the time of shipment, the advance license number was not reflecting in the Customs portal due to which we couldn't mention the Advance license number on the shipping bill. Given that the export was a project export, we had to export all the hydro project related items including the items manufactured using the imported items under advance license. Accordingly, we could not wait for the customs system to get rectified to reflect the advance license number in the shipping bill due to the urgency of the export of the total project. We would further like to inform your goodself that for the above shipments, we did not claim duty drawback as the items exported belonged to the advance license. Hence, the shipping bills are free shipping bills and not a duty drawback shipping bills. In order to substantiate that the above mentioned shipments are under advance license. We are attaching herewith as Annexure the following: i) Invoices where license number is mentioned; ii) Contract copy of the project; and iii) Letter from the Turkish buyer that the hydro power plant has been completed by the Company. Accordingly, based on the above documents proof, we request your goodself to kindly consider that the shipping bill has been under the advance license itself and condone the procedural lapse of not mentioning the license number at the time of export in the shipping bill. We will be happy to provide any further clarifications or documents as may be required by your goodself.

Decision: The Committee heard and examined the case on the basis of submission made by the applicant and discussed the matter at length and it decided to defer the case and ask the applicant to provide the details whether input material was imported or domestically procured.

(Action: Applicant)

Case No.50 **M/s. Jodas Expoin Private Limited, Hyderabad**

F.No.HQRPRCAPPLY00012175AM25

Meeting No.23AM25 held on 31.12.2024 & 14.01.2025

Subject: Extension of EOP against Advance Authorization No. 0911003577 dated 02/09/2022.

Applicant Statement: A quantity of 210 Kgs of Aztreonam and Arginine was imported and the exports were made that equivalent to the input quantity 116.720 Kgs only in the initial export obligation period. And the balance input quantity

93.300 Kgs, imported vide BE No 5590680 dated 20.04.2023 could not be exported. Now, we have the export orders in hand for the subject export products. Hence, we request you 6 months time period from the date of endorsement in the Advance Authorization to fulfill the balance export obligation. In this regard, the following documents are enclosed for your kind consideration.

Decision: The Committee went through the justification made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 0911003577 dated 02.09.2022 for a further period of 6 months from the date of endorsement subject to payment of composition fee as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA Hyderabad)

Case No.51 **M/s. Veer-O-Metals Private Limited, Bengaluru**

F.No.HQRPRCAPPLY00012181AM25

Meeting No.23AM25 held on 31.12.2024 & 14.01.2025

Subject: Extension of EOP against Advance Authorization No. 0711004414 dated 22/06/2022.

Applicant Statement: With reference to the subject mentioned above, we, as a manufacturer-exporter of sheet metal components, have been availing the Advance Authorisation scheme and have successfully discharged the export obligation for over 115 licenses. We received an export order to supply Honeywell, for which we availed the subject advance authorisation to import Cold Rolled Steel Sheets. This was part of a trial supply for the customer, with the understanding that ongoing supply orders would follow upon successful execution of this initial project without any deviations or delays. Since this was our first supply for this project, we imported approximately 27.23% of the quantity permitted under the licence, based on the buyer's requirements. However, the buyer has yet to confirm the subsequent export schedule. Consequently, our supplies to them have been progressing at a slower pace than anticipated. Since, we have a certainty on exporting to them, we had obtained two extensions as allowed under the FTP at RA, Bangalore and executed exports to the extent of 45%. However, It was learned from them that they are going to lift these products for their project within next 6 to 9 months' time as agreed in the contract. As these imported products are subject to the provisions of mandatory Quality Control Orders (QCO) under Notification No. 71/2023, dated 11.03.2024, it is critical that we execute the export orders in compliance with the specified quality standards. Given the delay in completing the export order but with the certainty of fulfilling it within nine months from the licence's expiry, we kindly request your office to grant an EO extension for an additional nine months. This will enable us to meet the export obligation fully. We hope you will find above in order and request you to kindly grant us the export obligation period extension for 9 more months from the date of Expiry(23.09.2025) at the earliest.

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Decision: The Committee went through the justification made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 0711004414 dated 22.06.2022 for a further period of 6 months from the date of endorsement subject to payment of composition fee as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA Bengaluru)

Case No.52 **M/s. Silver Spark Apparel Limited, Bengaluru**

F.No. HQRPRCAPPLY00012183AM25

Meeting No.23AM25 held on 31.12.2024 & 14.01.2025

Subject: Extension of EOP against Advance Authorization No. 0711002727 dated 27/12/2021.

Applicant Statement: I we exporter here by requesting an EOP extension, we are unable to meet our export obligations within the given time frame. This was happened due to our buyer has kept our export orders on hold now we have received new orders from our overseas buyer kindly we request your good office to approve the request since we are the prominent exporter and manufacturer having AEO Tier 2 certificate along with three star export house certificate

Decision: The Committee went through the justification made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 0711002727 dated 27.12.2021 for a further period of 6 months from the date of endorsement subject to payment of composition fee as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA Bengaluru)

Case No.53 **M/s. Shiva Performance Materials Private Limited, Vadodara**

F.No. HQRPRCAPPLY00012186AM25

Meeting No.23AM25 held on 31.12.2024 & 14.01.2025

Subject: Extension of EOP against Advance Authorization No. 3411002335 dated 06/06/2022.

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Applicant Statement: With reference to the above subject matter, we had obtained above said advance license from RA, Vadodara for export of HARD ACRYLIC EMULSION (SPTR AHM, SPTR ALM, SPTR NAHM, SPTR NALM) STYRENE BUTYLACRYLATE CO-POLYMER LATEX & RESIN) as per our buyer requirement. We are exporting HARD ACRYLIC EMULSION (SPTR AHM, SPTR ALM, SPTR NAHM, SPTR NALM) STYRENE BUTYLACRYLATE CO-POLYMER LATEX & RESIN) from past 10 years and due to buyer order delivery change, we could not export 47% within validity time. Also due to price fluctuation we could not import on time of 2nd & 3rd import item, we want to proportionate import of 2nd & 3rd Import Item. We have imported only of 3rd import item 1.6% balance 98.40% pending for Import. We had fulfilled 53% our export obligation and due to delivery date change balance 47%. We request you to kindly allow for six Month re-validation and EO extension only so that our exports can EO fulfillment the balance 46.65% & import balance item qty 98.40%.

Decision: The Committee went through the justification made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed revalidation and EOP extension of Advance Authorization No. 3411002335 dated 06.06.2022 for a further period of 6 months from the date of endorsement subject to payment of composition fee as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA Vadodara)

Case No.54 **M/s. Cytech Coatings Private Limited, Gujarat**

F.No. HQRPRCAPPLY00012182AM25

Meeting No.23AM25 held on 31.12.2024 & 14.01.2025

Subject: Extension of EOP against Advance Authorization No. 5211002484 dated 13/05/2022.

Applicant Statement: Extension EOP Against Advance Authorization Number 5211002484 Authorization Date 13/05/2022 for Six (6) Month as per para 4.40 HBP-2023 Ref: Advance Authorization Number 5211002484 Authorization Date 13/05/2022 File No.: 52AX04000037AM23 With reference to Advance Authorization No. 5211002484 Dt. 13/05/2022, we wish to inform you that we have fulfilled the export obligation to the extent of 68.40% within the extended export obligation period i.e. 13.11.2024. For the balance export quantities, the demand was postponed by our customer; hence we could not fulfill the export obligation within the validity. Some orders were also cancelled. Currently we have obtained the valid export orders against which we can fulfill the export obligation; hence we would humbly request your good self to grant us the extension of our export obligation period for a further 6 months from approval.

Decision: The Committee went through the justification made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede

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to the request and allowed EOP extension of Advance Authorization No. 5211002484 dated 13.05.2022 for a further period of 6 months from the date of endorsement subject to payment of composition fee as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA Surat)

Case No.55 M/s. Masterplast India Private Limited, Indore

F.No. HQRPRCAPPLY00012184AM25

Meeting No.23AM25 held on 31.12.2024 & 14.01.2025

Subject: Re-validation of Authorization/Certificate against Advance Authorization No. 5611000954 dated 31/05/2022.

Applicant Statement: The quantity of 50 MT of U V Stabilizer was remaining to be imported in the above captioned license, order for supply of which was placed by us on a foreign supplier for shipment to be affected within the validity of license i.e. before 30 April 2024. As a documentary evidence of the above, we are enclosing herewith the following documents: 1) Copy of Offer of foreign supplier dated 06/01/2024 enclosed as Annex-A 2) Copy of our Purchase Order dated 08/01/2024 enclosed as Annex-B 3) Copy of the swift message dated 10/01/2024 for advance remittance affected for the above captioned import, enclosed as Annex-C. 4) Though we were confident of receiving this material much within the validity of the authorization but the foreign supplier vide it's letter dated 20-04-2024 has expressed its inability on account of heavy breakdown in their processing line and also informed that there will be further delay of 60-90 days on the orders booked. Copy of letter received from foreign supplier enclosed as Annex-D. Since waiting for receipt of the UV Stabilizer from the foreign supplier prior to export would have resulted in, failure of our executing the export order in time and, loss of earning the foreign exchange for our country, and as there was no condition as regards to pre-import for the export to be done, we used other raw material from our stocks to fulfill export obligation under the above advance authorization, though the material consumed out of our stock was also the imported one which was imported by us on earlier occasion duly paying requisite import and other duties. Under the circumstances explained above you will certainly agree with us that there has been no lapse on our part and we have no other option but to approach your good selves for granting us one time revalidation under the short duration of 90 days. Needless to mention that we are a MSME small scale unit started by the first generation entrepreneur and we seek your support in order to stay afloat and as such request your good selves to give one time revalidation.

Decision: The Committee examined the statements made by the applicant and discussed the matter at length and observed that the applicant has not submitted any cogent reason/justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

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(Action: Applicant)

Case No.56 **M/s. Universal Import Export and Hospitality Private Limited, Mumbai**

F.No. HQREPCGPRAPP00012193AM25

Meeting No.23AM25 held on 31.12.2024 & 14.01.2025

Subject: Request for Review of Rejection of EODC, Revalidation, and Transferability DFIAs against DFIA Authorization No. 0310754833 dated 22/10/2013, 0310754838 dated 22/10/2013.

Applicant Statement: We are seeking a PH with the PRC for a matter regarding our EODC and Transferability of DFIA where the limitations in Customs system prevented us from mentioning specific input details in the DFIA Shipping Bills. We have come across a recent PRC precedence where the in an exactly similar case the committee acknowledged the Customs system limitation and had provided relaxation. The detailed representation is enclosed. Encl: 0: Cover letter, Encl. 1: PRC decision Encl. 2: S/Bill copy with DFIA File number Encl. 3: Notification No. 31 dated 01.08.2013 Encl. 4: PRC Precedence- Case No. 38, Meeting No. 05/AM23 dt. 24.05.2022 Encl. 5: Copy of DFIA and statement of exports

Decision: The committee went through the statement made by the firm in its application and noted that the facts of the case have not been clearly specified by the firm and hence decided to call the firm for **Personal Hearing**.

(Action: Applicant/ PRC)

Case No.57 **M/s. V S International, Gujarat**

F.No. HQRPRCAPPLY00012192AM25

Meeting No.23AM25 held on 31.12.2024 & 14.01.2025

Subject: Extension of EOP against Advance Authorization No. 2410043276 dated 09/10/2020.

Applicant Statement: We are agro commodity importer and exporter. Due to Market hike in prices we were not able to export in the timeline. So we request to kindly consider our request for regularization of the case. We had now exported the goods and payment is also received and paid balance quantity duty with interest copy enclosed.

Decision: The Committee examined the statements made by the applicant and discussed the matter at length and observed that the applicant has not submitted any cogent reason/justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No.58
Ahmedabad

M/s. Global Energyfood Industries Private Limited,

F.No. HQRPRCAPPLY00012195AM25

Meeting No.23AM25 held on 31.12.2024 & 14.01.2025

Subject: Request for Review of Rejection of EODC, Revalidation, and Transferability DFIA against DFIA Authorization No. 0310759033 dated 25/11/2013, 0310759024 dated 25/11/2013, 0310758359 dated 19/11/2013.

Applicant Statement: We are seeking a PH with the PRC for a matter regarding our EODC and Transferability of DFIA where the limitations in Customs system prevented us from mentioning specific input details in the DFIA Shipping Bills. We have come across a recent PRC precedence where the in an exactly similar case the committee acknowledged the Customs system limitation and had provided relaxation. The detailed representation is enclosed. Encl 0, cover letter, Encl. 1: PRC decision Encl. 2: S/Bill copy with DFIA File number Encl. 3: Notification No. 31 dated 01.08.2013 Encl. 4: PRC Precedence- Case No. 38, Meeting No. 05/AM23 dt. 24.05.2022 Encl. 5: Copy of DFIA and statement of exports.

Decision: The committee went through the statement made by the firm in its application and noted that the facts of the case have not been clearly specified by the firm and hence decided to call the firm for **Personal Hearing**.

(Action: Applicant/ PRC)

Case No.59

M/s. S.S. Chains & Jewellers, Ludhiana

F.No. HQREPCGPRAPP00012198AM25

Meeting No.23AM25 held on 31.12.2024 & 14.01.2025

Subject: One time condonation for inadvertently having realized funds in INR instead of foreign currency (USD) against Shipping Bill 4545248 dt 30.09.2022 for FOB value of \$ 62287 though export invoices & Shipping bill was drawn in USD only.

Applicant Statement: We are a MSME exporter of Plain and Studded Gold Jewellery for few years. We have exported 1000 grams equivalent of .995 gold jewellery to Anu Jewellers, Australia and gold was procured from Nominated agency (NA) i.e. Diamond India Ltd vide their Invoice No OX22G1KDEL172 dt 25.08.2022. Exports for total quantity of 1000 gms was done vide Shipping Bill No 4545248 dt 30.09.2022 and Export Invoice 1330 dt 30.09.2022 were drawn in USD with FOB value of USD 62287. Though export invoice and SB was drawn in USD, the funds were realized in INR directly to our current account without our knowledge. We checked with our banker and buyer to know as why INR has been credited to our account instead of USD. We got to know from buyer that they have

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paid USD only to their overseas bank from their USD account in overseas bank however overseas bank converted USD into INR for credit to us as such we have received equivalent INR from intermediary bank Vostro account held with Indian bank. Our banker has also generated the BRC in INR as per FEMA circular 14 /2000-RB dated 3rd May 2000 para 3.1.2.a. We have submitted the INR BRC to Nominated Agency i.e. Diamond India Limited (DIL) for regularization of our export transaction however as per them funds have to be realized in USD or in INR through Special Rupee Vostro Account (FTP para 2.53) for export promotion benefits. As such, we request for one time condonation for submitting BRC in INR for SB 4545248 dt 30.09.2022 in order to regularize our export transactions for export promotion benefits of FTP. Reasons/Justification: 1. In last so many years of our export this is first instance where export proceeds are realized in INR instead of foreign currency though we have drawn export invoice on buyer in USD currency only. 2. As per buyer their foreign account in USD is only debited however overseas bank got the same converted to INR and remitted INR without taking us into confidence. We have asked our buyer to take the funds back and send USD however as per them they have correctly given instructions to remit USD for credit to our account however overseas banker played mischief and there is no fault at their end. They have also spoken to their banker however they are not entertaining/cooperating return request. 3. As per our banker, export proceeds can be realized in INR as per FEMA circular 14 /2000-RB dated 3rd May 2000 para 3.1.2.a and as such they have generated the BRC in INR. 4. Due to above issue, we had some heated arguments with the buyer and after that they have stopped communication with us. As such, return of funds received in INR and to receive fresh funds in USD from buyer is also not possible. 5. We do not find any control on receipt of funds from banker however after this instance we had strictly asked our buyers that they should ensure we receive funds in foreign currency only. 6. It is a fact that gold was purchased, and jewellery was exported to overseas buyer on international rate without Indian duty and taxes and export proceeds is also realized and BRC is generated. As such export is completed and proof of exports are submitted to Nominated agency. Now if duty benefit is denied we would be under huge financial loss for doing these export transactions for no fault of ours. Prayer: From all the reasons/justifications provided above it was beyond our control to stop realization in INR though export invoices were drawn in USD. It is also not possible to return INR and receive USD due to non-cooperation of overseas, intermediary, Local bank and non-communication with overseas buyer. As such we request for one time condonation for inadvertently having realized funds in INR instead of freely convertible currency against Shipping Bill No 4545248 dt 30.09.2022 for FOB value of USD 62287 though export invoices & Shipping bill was drawn in USD only.

Decision: The Committee examined the statements made by the applicant and discussed the matter at length and observed that the applicant has not submitted any cogent reason/justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

F.No. HQRPRCAPPLY000012191AM25

Meeting No.23AM25 held on 31.12.2024 & 14.01.2025

Subject: Extension of EOP against Advance Authorization No. 0710108448 dated 01/07/2015.

Applicant Statement: We were imported the input item based on the Export projection orders and it was unfortunate due to various market condition in the foreign countries; we could not complete the export obligation in time but completed entire export obligation by clubbing and realized export proceeds against the same. First Ingredients import & exported full within time limit. one ingredients imported & exported.

Decision: The Committee went through the justification made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 0710108448 dated 01.07.2015 for a further period upto 30.04.2017 subject to payment of composition fee as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA Bengaluru)

Case No.61 M/s. NHB Ball and Roller Limited,Mumbai

F.No. HQRPRCAPPLY00012190AM25

Meeting No.23AM25 held on 31.12.2024 & 14.01.2025

Subject: Extension of EOP against Advance Authorization No. 0311011410 dated 15/02/2022.

Applicant Statement: As we are regular Exporter in Germany, Italy, USA, Canada, Thailand, China, mostly around the world, our product is STEEL BALLS which are used in Automotive Industries, Bearing Industries, In the month of Jun-2023 to September -2023, we have sent one container to SKF Industries (Massa), Italy. During this time because of Heavy Rain in Mumbai (Nhava Sheva) total container becomes in wait condition and in the month September-23 we have received the complaint from our customer that consignment was rejected by them (SKF Masa) Out of this some material we have re-imported in the month of Octo-24, for that we have given intimation to DGFT- Mumbai on 22-10-2024 also for your ready reference we re enclosing herewith correspondence receipt copy also. Still there is some other material laying at Italy which we are going to re-import as matter is under discussion with our customer, Sir for that we request you to give us extension of Export Validity for further Six Months to fulfill the export Obligation

Decision: The Committee went through the justification made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 0311011410 dated 15.02.2022 for a further period of 6 months from the date of endorsement subject to payment of composition fee as per policy provisions. The

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firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA Mumbai)

Case No.62 M/s. Auris Fine Jewellery Llp,Mumbai

F.No. HQRPRCAPPLY00012197AM25

Meeting No.23AM25 held on 31.12.2024 & 14.01.2025

Subject: One time condonation for inadvertently having realized funds in INR instead of foreign currency (USD) against Shipping Bill Nos 8600545 dt 20.03.2023, 9173336 dt 10.04.2023 & 1332378 dt 27.05.2023 for FOB value of \$ 21825.53, \$ 6102.66 & \$33865.39 respectively though export invoices & Shipping bill was drawn in USD only

Applicant Statement: We are a MSME exporter of Plain and Studded Gold Jewellery for more than 4 years. We have exported 569.370 grams equivalent of .995 gold jewellery to NYJ Group LLC, US and gold was procured from Nominated agency (NA) i.e. Diamond India Ltd vide their Invoice No OX23G1KMUM90, OX23G1KMUM131, OX23G1KMUM280 & OX23G1KMUM305. Exports for total quantity of 569.370 gms was done vide Shipping Bill No 8600545 dt 20.03.2023, 9173336 dt 10.04.2023 & 1332378 dt 27.05.2023 and Export Invoices were drawn in USD with FOB value of USD 21825.53, USD 6102.66 & USD 33865.39 respectively. Though export invoice and SB was drawn in USD, the funds were realized in INR directly to our current account without our knowledge. We checked with our banker and buyer to know as why INR has been credited to our account instead of USD. We got to know from buyer that they have paid USD only to their overseas bank from their USD account in overseas bank however overseas bank converted USD into INR for credit to us as such we have received equivalent INR from intermediary bank Vostro account held with Indian bank. Our banker has also generated the BRC in INR as per FEMA circular 14 /2000-RB dated 3rd May 2000 para 3.1.2.a. We have submitted the INR BRC to Nominated Agency i.e. Diamond India Limited (DIL) for regularization of our export transaction however as per them funds have to be realized in USD or in INR through Special Rupee Vostro Account (FTP para 2.53) for export promotion benefits. As such, we request for one time condonation for submitting BRC in INR for above SBs in order to regularize our export transactions for export promotion benefits of FTP. Reasons/justifications: 1. In last more than 4 years this is first instance where export proceeds are realized in INR instead of foreign currency though we have drawn export invoice on buyer in USD currency only. 2. As per buyer their foreign account in USD is only debited however overseas bank got the same converted to INR and remitted INR without taking us into confidence. We have asked our buyer to take the funds back and send USD however as per them they have correctly given instructions to remit USD for credit to our account however overseas banker played mischief and there is no fault at their end. They have also spoken to their banker however they are not entertaining/cooperating return request. 3. As per our banker, export proceeds can be realized in INR as per FEMA circular 14 /2000-RB

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dated 3rd May 2000 para 3.1.2.a and as such they have generated the BRC in INR. 4. Due to above issue, we had some heated arguments with the buyer and after that they have stopped communication with us. As such, return of funds received in INR and to receive fresh funds in USD from buyer is also not possible. 5. We do not find any control on receipt of funds from banker however after this instance we had strictly asked our buyers that they should ensure we receive funds in foreign currency only. 6. It is a fact that gold was purchased, and jewellery was exported to overseas buyer on international rate without Indian duty and taxes and export proceeds is also realized and BRC is generated. As such export is completed and proof of exports are submitted to Nominated agency. Now if duty benefit is denied we would be under huge financial loss for doing these export transactions for no fault of ours. Prayer: From all the reasons/justifications provided above it was beyond our control to stop realization in INR though export invoices were drawn in USD. It is also not possible to return INR and receive USD due to non-cooperation of overseas, intermediary, Local bank and non-communication with overseas buyer. As such we request for one time condonation for inadvertently having realized funds in INR instead of freely convertible currency against Shipping Bill Nos 8600545 dt 20.03.2023, 9173336 dt 10.04.2023 & 1332378 dt 27.05.2023 though export invoices & Shipping bill was drawn in USD only.

Decision: The Committee examined the statements made by the applicant and discussed the matter at length and observed that the applicant has not submitted any cogent reason/justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No.63 **M/s. Genesis Packaging Private Limited, Karnataka**

F.No. HQRPRCAPPLY00012200AM25

Meeting No.23AM25 held on 31.12.2024 & 14.01.2025

Subject: Extension of EOP against Advance Authorization No. 0711004029 dated 19/05/2022.

Applicant Statement: We imported 182436 Kgs of input material i.e Cold Rolled Stainless Steel Sheets 430 BA+B & W with PVC Slit Edge (H S Code 72193590) and cleared for Home Consumption under Advance Authorization Number 0711004029 dt 19.05.2022. But, unfortunately HANNAs Candles Co USA could not sell the Candles for which our supplied LIDs are used as they expected due to COVID epidemic situation. Now they have resumed in full fledge. we have confirmed order from them. scheduled for shipment from December 2024 Onwards. Detailed justification appended.

Decision: The Committee went through the justification made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 0711004029 dated 19.05.2022 for a further period of 6 months from the date of endorsement subject to payment of composition fee as per policy provisions. The

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firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA Bengaluru)

Case No.64 M/s. Oracle Polyplast, Mumbai

F.No. HQRPRCAPPLY00012204AM25

Meeting No.23AM25 held on 31.12.2024 & 14.01.2025

Subject: Re-validation of Authorization/Certificate against Advance Authorization No. 0311016887 dated 05/08/2022.

Applicant Statement: We kindly seek an extension of six months for the validity of our current authorization, which has expired on 05.08.2024, We had completed 95% of the Export against the said AA within the validity period. We had obtained AA in the Aug 2022, in the Second phase of Covid, the COVID-19 pandemic and the Ukraine war have significantly impacted global trade, altering export volumes, shifting trade routes, and creating new challenges for businesses around the world. Many countries faced production slowdowns or shutdowns, leading to shortages of goods and raw materials, Lockdowns and illness reduced labour availability, affecting both manufacturing and logistics. This resulted in slower production and transportation of goods. Global shipping routes were disrupted by COVID-19, with delays at ports, increased shipping costs, and a shortage of containers, further impacting exports. The combination of COVID-related supply chain disruptions, higher energy prices, and shortages of raw materials has made exports more expensive. This, in turn, has affected the profitability and competitiveness of many exporting countries. The pandemic caused disruptions to global supply chains, leading to delays, shortages, and reduced production capacity in many sectors. The war in Ukraine, which began in February 2022, has also had major consequences for global trade and exports.

Decision: The Committee examined the statements made by the applicant and discussed the matter at length and observed that the applicant has not submitted any cogent reason/justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No.65 M/s. JSW Steel Limited, Mumbai

F.No. HQRPRCAPPLY00012210AM25

Meeting No.23AM25 held on 31.12.2024 & 14.01.2025

Subject: Request for MEIS benefits for the period 2019-20 and 2020-21.

Applicant Statement: We wish to state that exports have been made on the basis of APSA which had been executed in terms of Masters Circular issued by RBI in

respect of exports of goods and services. However we are facing problem as from total supply of US\$ 716.6 MN amount of US\$ 50.65 MN which had been adjusted towards interest is not reflected in inward remittance. Kindly also note that on the entire interest amount our company has deducted TDS and charged the interest to profit & Loss account in accordance with account standard and provisions under Income Tax Act. In view of above, we are unable to submit proof of realization for the amount which had been adjusted against interest payment in accordance with APSA in spite of the fact that such amount has been received as it has been netted against interest liability. In this regards, we approached our banker to issue Bank certificate and same has been issue for the purpose of claiming incentives under FTP. Accordingly we are submitting our request for the issue of MEIS amounting to Rs.3.32 Cr. for the period 2019-20 and 2020-21. Breakup of the same given below for your reference : Period Application No. Application Amount (in Rs.) Port 2019-20 1 2,91,69,436 GOA 2020-21 2 40,26,435 GOA Total 3,31,95,871 Please intervenes in this matter and request you to kindly instruct the concerned team to issue us the aforesaid benefit scrips (MEIS) at the earliest.

Decision: The Committee went through the submission made by the firm and discussed the matter at length and it decided to refer the issue to PC-3 Division for its examination. After obtaining inputs of PC-3 division, case would be brought back to PRC for a decision.

(Action: Applicant/ PC-3)

Case No.66 M/s. Bakers Circle (India) Pvt Ltd, Delhi

F.No. HQRPRCAPPLY00012209AM25

Meeting No.23AM25 held on 31.12.2024 & 14.01.2025

Subject: Extension of Total EO Period against EPCG Authorization No. 0530159119 dated 27/08/2012.

Applicant Statement: We, M/s. Bakers Circle (India) Private Limited, situated at 1203-1206, 12th Floor, DLF Tower B, District Centre Jasola, New Delhi 110025, India, are registered vide IEC No. 0505061619. We are one of the leading businesses in the bakery food Products and have a dedicated and diverse team of professionals with global backgrounds. They are passionate about delivering the goodness of taste straight to the doorstep and offering a wide range of exquisite bakery delicacies with our exceptional products across the globe. Our company has a rich experience of over two decades in this field all by using the latest technologies and working at very high efficiency levels, we have been able to provide excellent quality at most competitive rates and continually added progressive and sophisticated approaches to our manufacturing, and we look forward with enthusiasm to any new developments in our field. We applied for EPCG license for import of capital goods in order to introduce advance technology as well as in anticipation of export orders from overseas market, which was a completely new area of innovation for us. In spite of rigorous efforts so far, we have been unable to meet the export obligation due to following reasons. 1. Overall

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slow-down/recession in the global markets and due to volatile foreign Exchange fluctuations during the past few years (In Europe & USA). 2. Due to the Manpower, Packing & Transportation systems were major hurdles in the globally lockdown period for non-fulfillment of their EO within extended time period i.e. 6+2 (8 Years). 3. COVID-19 Pandemic resulting in Trade restrictions due to disrupted supply chains and Decline in our product consumption amid the imposed lockdown had further negatively impacted the market. 4. Our products are bakery products and their expiry is short. This also fact that our planning was also badly hampered due to COVID-19 Pandemic which started from March 2020 to till December 2021. Earlier, there was sign of improvement in economic crises of the country and we were hopeful to start our export in the coming year, but again start of third wave of Covid in the world, the things got a bit difficult. Since last year we have reorganized our organization and have been able to find new opportunities to get export orders and added new machinery to meet global quality standards, made new capital investments, have hired new marketing personnel and have gained export certifications such as ISO and are confident of revival of business in the upcoming 2 years period. As per enclosed statement, we would like to inform you that we have completed more than 65% export obligation in the extended period and the balance export obligation will be completed once the EOP is granted. This is our first EPCG authorization and we have never been in default earlier. We also confirm to you that we have not availed any relaxation of published Public Notices and Notifications under the Covid-19 provision by the Ministry of Commerce, Government of India. We request you to kindly consider our case in the forthcoming PRC meeting and allow us an extension of 2 Years from the date of endorsement to complete the balance export obligation and assure you that once the EOP is granted, we will fulfil the Export Obligation as we have export orders in hand. We once again humbly request you to give us an opportunity to fulfil our commitment. In fact, it will provide huge amount of relief to medium size industry like us and will a step towards ease of doing business for MSME.

Decision: The Committee examined the case on the basis of justification submitted by the applicant. The Committee noted that the applicant has faced difficulty beyond their control and observed that there is merit in the case and accordingly decided to accede the request of the firm and allowed EOP extension against EPCG Authorization No. 0530159119 dated 27.08.2012 for 1 year from the date of endorsement subject to payment of composition fee as per Policy provisions. The firm shall approach RA within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ CLA)

Case No.67 **M/s. Oxford Rubbers Private Limited, Bengaluru**

F.No. HQRPRCAPPLY00012211AM25

Meeting No.23AM25 held on 31.12.2024 & 14.01.2025

Subject: Request for Relaxation in Closure of Advance Authorization No. 0710057837 Dated 11/06/2008.

Applicant Statement: We are writing to request your kind consideration for the relaxation of conditions pertaining to the closure of the aforementioned Advance Authorization. The details of our request are as follows: 1. Correction of Raw Material Consumption: Due to a clerical error, the raw material consumption declared in our shipping bills was incorrect. We request that the accurate consumption, as certified by an independent cost accountant, be considered. The detailed report from the cost accountant is enclosed (Annexure-1), providing an analysis of the individual shipping bills along with the actual raw materials used vis-à-vis the incorrectly declared consumption. The following table summarizes our general raw material consumption for manufacturing conveyor belting: Raw Material Used % of Consumption in the finished product. i.e. Conveyor Belting Rubber: Relevant Grade of SBR Except SBR 1900 Series. i.e. HSR 50.00% Industrial Fabric: Nylon Fabric 840 Denier and above 18.00% Fillers: Carbon Black/Precipitated silica(in case non-block belts, precipitated silica may be allowed instead of carbon block) 28.00% Other- Rubber Chemicals: Rubber Chemicals.i.e. Antioxidant, Accelerators, Retarders, Peptizer 4.00% Total 100.00% We humbly request the condonation of our error and approval for the regularization of consumption based on the enclosed cost accountant's certification. 2. Non-Availability of BRCs For two shipping bills, export realizations amounting to ₹ 1,23,837.50 and ₹ 27,520 were received at ICICI Bank. However, while the bank confirms the issuance of BRCs, we have not received them physically. Our request for duplicate BRCs was declined by the bank as there is no scope for issuance of duplicate BRCs and they rejected our request vide their email dated 24.07.2017 and same exhibited to your office as Annexure-2 for this letter. We trust you will consider our submissions favorably and grant the requested relaxation, allowing us to close the license based on the certified consumption details and FIRC copies. We look forward to your understanding and support in this matter.

Decision: The Committee examined the statements made by the applicant and discussed the matter at length and observed that the applicant has not submitted any cogent reason/justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No.68

M/s. Rolex Lanolin Products Limited, Mumbai

F.No. HQRPRCAPPLY00012215AM25

Meeting No.23AM25 held on 31.12.2024 & 14.01.2025

Subject: Waiver of PC-18 condition/other condition of Authorization against Advance Authorization No. 0311018581 dated 14/10/2022.

Applicant Statement: We have obtained Advance Authorization no 0311018581 dtd 14.10.2022 and our raw material Lanolin was mentioned in Appendix 4j that was deleted subsequently after our request for deletion of product from 4J, Further we have applied for EODC & No Bond Certificate to Addl. DGFT Mumbai but they have taken objection that we have not fulfilled pre-import conditions. Since the Government has accepted our views / difficulty and hence they have deleted the

said item form Appendix 4J. Also the raw material was freely importable and hence anybody can import with out any condition. So we request you to condone the delay in exports

Decision: The Committee examined the statements made by the applicant and discussed the matter at length and observed that the applicant has not submitted any cogent reason/justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request. However, firm may be allowed to regularize on payment of Duty with Interest.

(Action: Applicant/RA Mumbai)

Case No.69 M/s. Granules India Limited, Hyderabad

F.No. HQRPRCAPPLY00012219AM25

Meeting No.23AM25 held on 31.12.2024 & 14.01.2025

Subject: Clubbing of Authorizations against Advance Authorization No. 0911001180 dated 09/07/2021, 0911002868 dated 19/04/2022, 2611000640 dated 18/07/2022, 0911003175 dated 14/06/2022, 0911004797 dated 31/03/2023.

Applicant Statement: Request for clubbing of Advance Authorizations 2. Granules India Limited has four manufacturing facilities at Hyderabad, Telangana and two manufacturing facilities at Visakhapatnam. (Copy of IEC attached). Granules have obtained the said five Advance Authorisations for export of ? Compresso GEM 70?as against import of raw materials ie Gemfibrozill, Pregelatinised, Maize Starch, Sodium Strach Glycollate, Povidone K-30, Sodium Lauryl Sulphate and Stearic Acid. As per the SION the export product, imported items, Norms and Customs Notification are the same for five numbers of Advance Authorisations. Granules has permitted to import under 5 Advance licenses Total of 28,281 kgs of Gemfibrozil and Export 40000 Kgs of Compresso GEM 70 quantities. 3. Out of 6 permitted Import products Granules Imported Only Gemfibrozil and Maize Starch a small quantity in one Licenses. 4. Out of the Total 5 (Five) Advance Authorization sought for clubbing 4 (Four) A.A.s were issued by the RA Hyderabad and 1 (One) A.A was issued by the RA Visakhapatnam. However, all 5 AA licenses goods for Export were Manufactured at Granules India Limited, Plot No.-15/A/1, Phase-III, IDA, Jeedimetla, Hyderabad-500055 and exported from said unit 5. It may please be noted that we are not having Manufacturing facilities for manufacture of Compresso GEM 70 at Visakhapatnam Unit. Due to clerical mistakes and our Commercial staff who were looking after Advance licenses failed to observe Advance License no 2611000640 wrongly selected Visakhapatnam Unit and not informed our documentation staff regarding calculations of exports/imports to be fulfilled under each authorization, . Due to communication gap between Commercial department and Logistics department (and also the Commercial officer, who was looking after the DGFT licenses matters left the company) including C & F agent, failed to mention Vizag Advance authorization details on the shipping Bills due to exports being shipped from Hyderabad. Now we are furnishing details of 5 Advance Authorisations sought for clubbing 6. We have applied for clubbing of five A.As at RA, Hyderabad (4 authorizations at Hyderabad

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and one Authorization at Visakhapatnam), whereas Hyderabad RA rejected our request of clubbing stating that Licenses issued by their office can only be clubbed. (copy of RA Hyderabad letter attached) 7. It is bringing to the Hon'ble PRC that Parameters of clubbing of AA prescribed as per Public Notice no 40/2023 dated 12.02.2024 are furnished here under for your ready reference: A Only such authorizations shall be clubbed which have been issued within 24 months from the date of issue of earliest authorization that is sought to be clubbed, whether such authorizations are valid or not. ALL 5 Advance Authorisations were issued within 19 months 26 days (9th July,2021to 31st March 2023). B. Clubbing of authorizations that only imports made within 30 months from the date of issue of earliest authorization shall be considered. All 5 authorizations imports were completed within 19 months 28 days C. Clubbing of authorizations only exports made within 48 months from the date the issue of earliest authorization shall be considered. All 5 Authorisations export completed within 41months 9 days(17-11-21 to 21st June 2024) 8. Detailed Statement of Imports and exports under the said 5 advance authorizations is attached herewith for your ready reference 9. Now Granules India Limited is seeking Hon'ble PRC, for relaxation of clubbing of 5 advance authorizations 4 numbers were issued from Hyderabad RA and One Licence was issued from Visakhapatnam RA Due to clerical mistake from at their end. 10. All the 4 AAs issued on different dates ie 09.07.2021, 19.04.2022, 14.06.2022 and 31.03.2023 and these A.A.s are in use simultaneously and we were doing exports simultaneous.

Decision: The Committee examined the case on the basis of submission made by the applicant and discussed the matter at length. Accordingly, the Committee decided to allow filing of application for clubbing of Advance Authorizations No. 0911001180 dated 09.07.2021, 0911002868 dated 19.04.2022, 2611000640 dated 18.07.2022, 0911003175 dated 14.06.2022, 0911004797 dated 31.03.2023 to RA Hyderabad, subject to fulfilment of all other conditions. File pertaining to RA Visakhapatnam shall be forwarded to RA Hyderabad. The firm shall approach RA within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA Hyderabad)

Case No.70 M/s. Chirag Enterprise, Gujarat

F.No. HQRPRCAPPLY00012227AM25

Meeting No.23AM25 held on 31.12.2024 & 14.01.2025

Subject: Re-validation of Authorization/Certificate against Advance Authorization No. 2410042947 dated 12/12/2019.

Applicant Statement: During Covid-19 situation due to unavailability of Vessels inbound India and Shortage of Raw Material Availability in International Market we were not able to Import Material under Advance Authorization in proportionate to goods utilize for production of Export Material. During Validity period of Authorization we have exported goods 849440.000 kgs (which is 42.472% of Authorization qty.) and Import had made 934384.00 Kgs (Which is around 40.41 %) still our is pending for 110427.200 kgs.

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Decision: The Committee examined the statements made by the applicant and discussed the matter at length and observed that the applicant has not submitted any cogent reason/justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No.71 M/s. Chirag Enterprise, Gujarat

F.No. HQRPRCAPPLY00012253AM25

Meeting No.23AM25 held on 31.12.2024 & 14.01.2025

Subject: Re-validation of Authorization/Certificate against Advance Authorization No. 2410042868 dated 27/09/2019.

Applicant Statement: During Covid-19 situation due to unavailability of Vessels inbound India and Shortage of Raw Material Availability in International Market we were not able to Import Material under Advance Authorization in proportionate to goods utilize for production of Export Material. We have exported goods 100% in terms of Quantity however our Import we have made Import 89% in terms of Quantity, hence still our Import pending for more than 10% in terms of Quantity.

Decision: The Committee examined the statements made by the applicant and discussed the matter at length and observed that the applicant has not submitted any cogent reason/justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No.72 M/s. Anupam Industries Limited, Gujarat

F.No. HQRPRCAPPLY00012252AM25

Meeting No.23AM25 held on 31.12.2024 & 14.01.2025

Subject: Extension of EOP against Advance Authorization No. 3410044142 dated 15/05/2018.

Applicant Statement: We, M/s Anupam Industries Limited, are one of India's few leading manufacturers of cranes, including EOT Cranes, Portal/Goliath/Gantry Cranes, Ladle/Charging Cranes, Steel Mill Duty Cranes, and many others. We take pride in our contributions to major public and private sector undertakings, such as JSW, Arcelor Mittal (AMNS), SAIL - ISP, Tata Steel Ltd, BPSL, Handalco. We had obtained advance authorization No. 3410044142 dated 15.05.2018, against this advance authorization we had made Import of Rs. 11,37,82,427.9/- out of total CIF value of the authorization was Rs. 17,78,10,491/- and which was only a part of the total import list, for supply of the product. Before we could make the full import one of our creditors went to NCLT and power banks give us notice and freeze our account. All this started into 2019 then our licence was still valid for making imports due to these restrictions and freezing of account by the banks we could not go

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ahead with the imports and consequently we could not fulfill the export orders. History of the case as follows: 1. Strained financial condition since 2017-18. These high costs could be sustained earlier with an adequate margin on sales till 2017/18 & the scarcity of orders resulted in stiff competition & forced us to quote lower. ? That resulted in a vicious cycle of lower margins, tighter liquidity, and dishonour of export bills drawn under Letters of Credit opened by Banks at our request. ? This again resulted in Banks refusing to open fresh LCs & Bank Guarantees that are absolutely integral to a healthy, normal functioning in our space. Moreover, any credits to our accounts became unavailable fully to us due to the Recovery Mode that the Banks followed due our accounts getting irregular. 2. Non-Performing Asset by all our 7 bank and institutional lenders NCLT ? The reasons are stated above. Once a number of bills are dishonored, interest is not serviced regularly or we lack adequate what is called Drawing Power the Banks are forced to classify a unit as Non-Performing Asset. By May 2018 all Banks had classified our loans as NPA. 3. Situation occurred During the period 2017-18 to the 2023 with the financial year. ? Details of major orders received since 1 April 2017 till date is provided in Annexure 3. ? As can be seen there from a low of 84 Cr. Pending orders as on date we have good pending order book of RS. 338 Cr. ? We have also given a statement of Top Line & Profits (Loss) for the Financial Years 2018 to the 2023 (Attached) Due to ongoing financial difficulties, we have been unable to execute the orders currently in hand. Consequently, we could not make timely payments to creditors who supply raw materials and other essential equipment. As a result, these creditors have initiated legal proceedings (NCLT) to recover their dues. Furthermore, we are struggling to meet the regular operational requirements of the industry, including overhead expenses, and the payment of regular wages and salaries to approximately 500 workers and employees associated with the organization. These challenges have led to the cancellation of orders, one by one, due to our inability to meet time commitments. We struggled very hard, in order not to lose the company and with great efforts we could finally settle with the banks NCLT issued and order in 2023. After that we had to negotiate with the corporate creditor and finally we reached agreement with them. Now we are in a position to complete the export proportionate to the import made however the EOP of the licence has expired. Where on hold from 2019 up to 2024 when we got clearance from the banks. Request for Extension: In light of these circumstances, we have faced difficulty beyond our control we respectfully request an extension of the Export Obligation Period (EOP) under Advance Authorization No. 3410044142 dated 15.05.2018 for a period of 24 months from the date of endorsement.

Decision: The Committee went through the justification made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 3410044142 dated 15.05.2018 for a further period of 2 years from the date of endorsement subject to payment of composition fee as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA Vadodara)



Case No.73
Tamil Nadu

M/s. Apex Match Consortium (India) Private Limited,

F.No. HQRPRCAPPLY00012248AM25

Meeting No.23AM25 held on 31.12.2024 & 14.01.2025

Subject: Review For Approval Of Pending Shipping Bills against MEIS Scrip No. 3211007501

Applicant Statement: In our case, All Shipping bills We have received payment within time and Uploaded E-BRC for 45shippings Bills with Actual Realisation Date and recently availed MEIS LICENSES after approval and Rest of 119shipping bills payment received within time but E-BRC Uploaded for EBRC Generated date instead of Actual Realization date. Due to recent changes in the your DGFT Portal regarding the regularization of shipping bills, Approved current Available E-BRC unable to cancel ;by our banker to update the actual realization date. Furthermore, following the merger of our bank with Lakshmi Vilas Bank, the transactions that took place during the Lakshmi Vilas Bank period cannot be reopened or re-generated in the current system. Therefore, Our Banker has been issued certificate stating the actual realization date for 119 shipping bills having incorrect realization dates for current Available EBRC.

Decision: The Committee examined the case on the basis of submission made by the firm and discussed the matter at length. The Committee decided to refer the case to PC-3 Division for their comments on the issue.

(Action: Applicant/ PC-3)

Case No.74

M/s. Leens Foam, Thane

F.No. HQRPRCAPPLY00012246AM25

Meeting No.23AM25 held on 31.12.2024 & 14.01.2025

Subject: DGFT Notn no 33 2024 25 dt 01 oct 2024 Sr no 3 Revised Policy Condition to Prohibited.

Applicant Statement: Policy Relaxation requested from revised import policy as issued vide DGFT Notification No. 33/2024-2025 dated 01.10.2024. Our imported goods were shipped from port of loading on 01.10.2024, the same date on which import policy for our goods was revised. Our goods are thus considered as prohibited as per revised Import Policy and are therefore detained by Customs Authorities from clearance. Advance payment was already executed in line with the agreed payment terms mentioned on the Commercial Invoice. In case relaxation is not granted, we would face genuine hardships towards re-exporting the goods. It will also adversely impact us due to losses amounting to approximately INR 7.20 lacs, especially when it was beyond our control to stop the import shipment which sailed hours before the issuance of policy revising Notification 33/2024-2025 dated,

01.10.2024.

Decision: The Committee examined the case on the basis of submission made by the firm and discussed the matter at length. The Committee noted that it is not a PRC matter and decided to refer to PC-2 for examining the case on file.

(Action: Applicant/ PC-2)

Case No.75 **M/s. Manish Auto Industries, Faridabad**

F.No. HQRPRCAPPLY00012250AM25

Meeting No.23AM25 held on 31.12.2024 & 14.01.2025

Subject: Waiver of Procedural requirement as per HBP against Advance Authorization No. 0511015774 dated 11.11.2022.

Applicant Statement: We obtain Advance Authorization License No. 0511015774 on Dated 11/11/2022 under self-declaration. Norms Fixation File was rejected by the Norms Committee - Engineering Products Gr A [NC-I] Vide NC MEETING No. NC/1/MEET/Sep/202324/13 Dated 12/10/2023. We were eligible to file the review of Norms Fixation decision of the Norms Committee till date 11.10.2024 i.e. 12 Months from the Date of uploading of Decision on DGFT Portal (Ref to Para 4.17 of HBP). We try to file the review of Norms Fixation many times and last attempt made on dated 11.10.2024 DGFT Portal show the following error every time :- "Applicants allowed to submit review applications within 12 months from the date of publication of the Norms HQ file minutes" . We also raised the CRM about this error vide CRM No. 20241031781 dated 10.10.2024. We think DGFT portal did not accept the review application within allowed time period due to technical error. So We request to the committee kindly provide relaxation to us in term of para 4.17 of HBP.

Decision: The Committee examined the case on the basis of submission made by the firm and discussed the matter at length. After detailed discussion it was decided to allow the applicant to approach the concerned Norms Committee for review and referred to NC for resolution.

(Action: Applicant/ Norms Committee-I)

Case No.76 **M/s. Plastobatch Private Limited, Chennai**

F.No. HQRPRCAPPLY00012251AM25

Meeting No.23AM25 held on 31.12.2024 & 14.01.2025

Subject: Request for Exemption/Relaxation in Annual Average in respect of EPCG Authorization No. 04300016719 dated 17/04/2017 under Zero duty EPCG Scheme.

Applicant Statement: With reference to above EPCG Licence we were guided by DGFT Chennai to approach your goodself for Exemption/Relaxation in Annual

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Average Maintenance Clause. Accordingly we are submitting details for your positive and kind consideration. Introduction and Details are as below: We are a MICRO LEVEL MSME manufacturing unit which started manufacturing since 2012 and based on our past performance and good intentions, we applied for an EPCG license to procure a machine, we request you to please take below information into consideration: We were mainly exporting plastic granules (master batches) to Bangladesh much before we planned to import for an upgraded machine and based on market trends (sales data of those early years' performances were provided for annual average obligation) & customer demand for better quality and faster shipments, we had decided to import the machine. The first three years of export data (prior to the import of the machine) are reproduced below for your reference, which we used as our benchmark for obtaining the EPCG license mentioned above. Financial Year Exports (in Rs.) 2014-15 79,55,673.00 2015-16 273,33,287.00 2016-17 164,64,770.00 (business declined due to demonetization effect) Total 517,53,730.00 Our product -Master Batches are an essential raw material for the plastics industry, it provides coloring solutions & special additive solutions to various kinds of plastic products including SINGLE USE PLASTICS, our product was used in higher quantum in carry bags & related packaging products for providing colours & other additive effects. A- In the first financial year from the date of the EPCG license i.e., 2017-18 our exports were in full swing hence we were able to achieve the Annual Average up to an amount of Rs.183,14,140.00 against an Annual Average of Rs.172,51,243.33 fixed by your good self, and our export obligations were fulfilled in this financial year. B- Circulation of news on Ban on SINGLE USE Plastic Products/Packaging from the second financial year (2018-19) onwards, resulting in a lot of chaos, confusion & closure of many units manufacturing SINGLE USE PLASTICS products in neighboring countries, the governments of which closely follow Indian Government's working plans & policies. This chaos & confusion also caused a slowdown in other permitted plastic products in the market as enough education/awareness was not circulated clearly amongst the general public. C- Our master batches used to be consumed at higher dosages in single-use plastics such as carry bags made of polyethylene, polypropylene etc. Our export business & domestic business too suffered drastically and because of this we could not achieve the Annual Average Obligations. The Ban on various SINGLE USE PLASTIC products is still in force. (Some of the news articles/documents showing the Ban Imposed have been attached separately, which is now known throughout the world). D- Further disaster of the Pandemic COVID-19 and the lockdown (Since 2020) has affected the world and the same has affected our export and local business also as your good self is also aware that the same pandemic is still fully not over. The business with international markets has still not improved & pandemic led to a huge increase in costs, a sharp hike in shipping charges, delays in shipment, unavailability of ships/containers, congestions etc. thus prompting many clients to switch to their local suppliers or their alternate import country- viz CHINA/TAIWAN. The ban & further covid19 lockdowns affected the entire business supply chain & thus reducing our overall sales & also impacted our business financially pushing us to heavy losses & brought us to the point of almost becoming NPA, while we are still suffering, however, due to our government bringing Emergency Credit Line Scheme {ECLGS} through Indian banks gave us

Decision: The Committee examined the statements made by the applicant and discussed the matter at length and observed that the applicant has not submitted any cogent reason/justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No.77 **M/s. Mangalam Drugs and Organics Limited, Mumbai**

F.No. HQRPRCAPPLY00012143AM25

Meeting No.23AM25 held on 31.12.2024 & 14.01.2025

Subject: Norms Amendment against Advance Authorization No. 0311032677 dated 31/03/2024.

Applicant Statement: We kindly request that you revise the norms based on our production and consumption data. We anticipated receiving the outlined norms; however, the norms committee has approved a significantly lower quantity. This decision may lead to substantial issues, particularly regarding import duties, making our product unviable for export. We ask you to consider modifying the norms ratified by the NC concerning the above-mentioned advance authorization.

Decision: The Committee examined the case on the basis of submission made by the firm and discussed the matter at length. The Committee noted that it is not a PRC matter.

(Action: Applicant)

Case No.78 **M/s. Mechsyst, Bangalore.**

F.NO.01/60/162/50/AM25/PRC

Meeting No.23AM25 held on 31.12.2024 & 14.01.2025

Subject : To allow closure of EPCG Licenses No.0730010897 dt 06.01.2012 and No.0730011619 dt 06.09.2012.

Applicant Statement: They obtained subjected EPCG licenses and fulfilled the EO beyond the date of expiry of license. They could not fulfil to the required value in the stipulated period due to lack of subject knowledge in the beginning. Representation of the firm dated 24.10.2024 regarding closure of EPCG licenses is attached. Details report/comments in respect of EPCG licenses received from Jt.DGFT, Bangalore is also attached.

It was noted that EO is stated to have been completed by November 2022.

Decision: The Committee went through the justification made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allow EOP extension of subject EPCG upto 30.11.2022 subject

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to payment of composition fee as per policy provisions and fulfilment of all other policy conditions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting. Firm shall fill up the requisite fee for application to PRC and send confirmation to PRC at dgft@nic.in.

(Action: Applicant/ PRC/ RA Bengaluru.)

Case No.79 M/s. All India Importers & Exporters Association, Mumbai.

F.No. HQRPRCAPPLY00012105AM25

Meeting No.23AM25 held on 31.12.2024 & 14.01.2025

Subject: Revalidation of DFIA Authorization Numbers.

Applicant Statement: Request for Review of various PRC decisions rejecting request for Revalidation of DFIA's expired due to Covid-19 business disruptions the said Exporters once again re- submitted their applications for a review, since similarly placed Exporters were granted revalidation on the identical ground of Covid_19 disruptions resulting in non-utilization of DFIA's.

Letter dated 10.01.2025 was seen wrt PRC File No.:- 1.
HQRPRCAPPLY00004586AM25 Dated 01.08.2024; 2.
HQRPRCAPPLY05886633AM25 Dated 30.10.2024; and 3.
HQRPRCAPPLY00012331AM25 Dated 25.12.2024

1. For many cases, benefit of Covid extension of 6 months for DFIA was denied due to peculiar wording of the Notification No. 57 dated 31.03.2020.

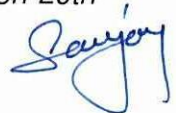
(i) Many DFIA which lost full 6 months validity to the lockdown did not get a single day's revalidation as lost validity was between 01.02.2020 and 31.07.2020 and revalidation was not a flat revalidation (list attached Annexure as 1 and Part B of this letter).

(ii) Secondly, many DFIA which lost substantial validity due to the lockdown did not get compensated for that validity and got less than 6 months extension, as part lost validity was between 01.02.2020 and 31.07.2020 (list attached as Annexure as 2 and Part A of this letter).

2. Under the same circumstances and for the same difficulties, some cases which could get listed before the PRC got approved and similar DFIA cases which were in the list of pending PRC cases got rejected due to sudden shift in decision regarding revalidation in last quarter of 2022 onward(list and some specimen decision are attached Annexure as 3) notwithstanding the fact that DFIA's got 6 months LESS notified Covid Revalidation in comparison to other schemes like MEIS which got flat revalidation of 12 months and PRC was the only route for DFIA's.

3. ARO was allowed to transferees in Policy. However, closure of DFIA Portal was notified for 10 days w.e.f. 12.11.2020 "amendment of any Advance Authorization, EPCG or DFIA Licenses would be temporarily suspended from 12:00 PM on 20th

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November 2020 till 30th November 2020." It actually reopened for transferees after about a year and that too without public disclosure and loss of validity/ expiry due to this system lacunae has not been addressed so far (list attached Annexure 4 and Part C of this letter).

4. Omission of DFIA in Covid revalidation by DGFT , whereas original (validity 12) +6 (as per Para 4.41 HBP) +6(as per PN 67 dated 31.03.2020) +6 (as per PRC) =30 months for AA, And for MEIS/SEIS original (validity 24)+ 6 (PN 08 dated 01.06.2020) + 6 (as per PRC) = 36 months; but for DFIA original (validity 12) +6 (As per Notification 57 dated 31.03.2023) = 18 Months and for some exporter 6 month through PRC total 24 months

5. Impact on MSMEs (only one exporter {Parle} in entire list is non-MSME).

Decision: Deferred. PRC decided to call for Reports regarding points 1 to 4 raised in the letter dated 10.01.2025 from respective Sections (PC-4, PRC and EGTF.)

(Action: PC4/PRC/EGTF)

Case No. 80 **M/s. Shri Lakshmi Agro Foods Private Limited, Chennai**

F.No. HQRPRCAPPLY00003629AM24

Meeting No.23AM25 held on 31.12.2024 & 14.01.2025

Subject: Request for waiver of Procedural requirement as per HBP against Advance Authorization No. 0410163065 dated 05.05.2017.

This is a defer case of PRC Meeting No.12AM25 held on 01.08.2024 (Case No.38) wherein Committee defer the case for further examination.

Applicant Statement: The matter was taken up. The entire submission made by the applicant was gone through. 1. M/s. Shri Lakshmi Agro Foods P Ltd (IEC No.0402029828) had obtained an Advance Authorization No.0410163065 dated 05.05.2017 from RA, Chennai for import and export of pulses falling under Chapter 07 of ITC. 2. As per conditions of the authorization, we made imports first, processed and then exported within time period specified i.e. 90 days. 3. We completed the export obligation quantity wise and submitted documents for redemption and received a deficiency letter dated 21.7.2023 indicating shortfall in value addition and asking them to regularize the same as per para 4.05 read with para 4.49 of HBP. 4. Due to some market conditions, we were able to achieve a value addition of 8.91% in FCC terms against stipulated VA of 15%. 5. We applied to PRC for relaxation of conditions laid down in para 4.05 of Handbook of Procedures, 2015-20 and condone the shortfall in value addition. 6. The PRC in its meeting held on 31.8.2023 (case no. 6) had rejected the request stating that the applicant has not submitted any cogent reason / justification in support of any genuine hardship faced by them. We would like to bring the following facts for your kind perusal: 1. Regarding VA shortfall: i. At the time of obtaining the AA, the prices for these items were higher. We are enclosing the export order received at that time of AA. However, within a span of period of 30 to 45 days the prices fell downwards. The export order received subsequently at lesser selling price is also

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enclosed. ii. The sudden downfall in the export prices was not expected. AAs were obtained based on export orders for that month and imports were also done and processing started. Suddenly the overseas buyer agreed to take only on the revised and reduced prices. (copy of export orders at new prices are also attached). iii. Since imports have been made and we had to fulfill the export obligation, they were forced to sell at a reduced cost (export order copy attached). With no option, we exported, fulfilled EO quantity wise and also achieved 9% VA. 2. Regarding Exports : i. The items covered under AA (pulses under Chapter 07 of ITC) were considered as prohibited category when the authorization was issued and hence para 4.05 condition was imported. ii. DGFT notification Nos. 28/15.9.2017 and 38/22.11.2017 may please be perused. Under these notifications, the export items were either under restricted category OR brought under FREE category. iii. Most of the exports were made when the items were placed under restricted / free category. iv. Details of exports made by us is as follows: VIDE ANNEXURE 3. It can be seen from the above that we have made for Item No.1-58.77%, Item No.2-0% and Item No.3-2.93% of exports during the FREE period. We also bring to your kind notice that: i. We have fulfilled all conditions imposed in Advance Authorization i.e. pre-import condition, exports within period specified etc. ii. Due to reasons beyond our control we couldn't achieve 15% value addition but still achieved 9%. 4. In view of above, we request you to kindly accept our prayer of relaxation of conditions laid down in para 4.05 read with para 4.49 of HBP, 2015-20 and allow us to pay 1% penalty for the value addition shortfall and consider our request for issue of redemption / Export Obligation Discharge Certificate. 5. We would like to bring to your kind notice that we have already paid Rs. 56,605/- towards 1% penalty on value addition shortfall vide eMPS files No. CHNPYMTXEMPS00000350AM24 & CHNPYMTXEMPS00000384AM24. 6. We may be given an opportunity for a personal hearing in terms of para 2.60 of Foreign Trade Policy, 2023.

Comments of PC-IV were also seen.

Decision: Deferred. PRC to check whether 1% of unfulfilled EO has already been deposited and recheck whether quantity -wise EO has been fulfilled.

(Action: Applicant/PRC)

Case No.81 **M/s. Shri Lakshmi Agro Foods Private Limited, Chennai**

F.No.HQRPRCAPPLY00003630AM24

Meeting No.23AM25 held on 31.12.2024 & 14.01.2025

Subject: Request for waiver of Procedural requirement as per HBP against Advance Authorization No. 0410163273 dated 27.06.2017.

This is a defer case of PRC Meeting No.12AM25 held on 01.08.2024 (Case No.39) wherein Committee defer the case for further examination.

Applicant's statement: The matter was taken up. The entire submission made by the applicant was gone through. 1. M/s. Shri Lakshmi Agro Foods P Ltd (IEC

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No.0402029828) had obtained an Advance Authorization No. 0410163273 dated 27.06.2017 from RA, Chennai for import and export of pulses falling under Chapter 07 of ITC. 2. As per conditions of the authorization, we made imports first, processed and then exported within time period specified i.e. 90 days. 3. We completed the export obligation quantity wise and submitted documents for redemption and received a deficiency letter dated 21.7.2023 indicating shortfall in value addition and asking them to regularize the same as per para 4.05 read with para 4.49 of HBP. 4. Due to some market conditions, they could not achieve a value addition of 5.95% respectively in FCC terms against stipulated VA of 15%. 5. We applied to PRC for relaxation of conditions laid down in para 4.05 of Hand Book of Procedures, 2015-20 and condone the shortfall in value addition. 6. The PRC in its meeting held on 31.8.23 (case no.7) had rejected the request stating that the applicant has not submitted any cogent reason / justification in support of any genuine hardship faced by them. We would like to bring the following facts for your kind perusal: 1. Regarding VA shortfall : i. At the time of obtaining the AA, the prices for these items were higher. We are enclosing the export order received at that time of AA. However, within a span of period of 30 to 45 days the prices fell downwards. The export order received subsequently at lesser selling price is also enclosed. ii. The sudden downfall in the export prices was not expected. AAs were obtained based on an export order for that month and imports were also done and processing started. Suddenly the overseas buyer agreed to take only on the revised and reduced prices. (copy of export order at new prices are also attached). iii. Since imports have been made and we had to fulfill the export obligation, they were forced to sell at a reduced cost (export order copy attached). With no option, we exported, fulfilled EO quantity wise and also achieved 6% VA). 2. Regarding Exports: i. The items covered under AA (pulses under Chapter 07 of ITC) were considered as prohibited category when the authorization was issued and hence para 4.05 condition was imported. ii. DGFT notification Nos., 28/15.9.17 and 38/22.11.17 may please be perused. Under these notifications, the export items were either under restricted category OR brought under FREE category. iii. Most of the exports were made when the items were placed under restricted / free category. iv. Details of exports made by us is as follows: VIDE ANNEXURE 3. It can be seen from the above that we have made 100% of exports during the FREE period. We also bring to your kind notice that: i. When the item itself has been brought under FREE category for exports, the condition laid under para 4.05 is not at all applicable as that has been brought only for prohibited goods. ii. We have fulfilled all conditions imposed in Advance Authorization i.e. pre-import condition, exports within period specified etc. iii. Due to reasons beyond your control, we couldn't achieve 15% value addition but still achieved 5.95%. 4. In view of above, we request you to kindly accept our prayer of relaxation of conditions laid down in para 4.05 read with para 4.49 of HBP, 2015-20 and allow us to pay 1% penalty for the value addition shortfall and consider our request for issue of redemption / Export Obligation Discharge Certificate. 5. We would like to bring to your kind notice that we have already paid Rs27,947/- towards 1% p 6. We may be given an opportunity for a personal hearing in terms of para 2.60 of Foreign Trade Policy, 2023.

Report of PC-4 were also seen.



Decision: Deferred. PRC to check whether 1% of unfulfilled EO has already been deposited and recheck whether quantity -wise EO has been fulfilled.

(Action: Applicant/ PRC)

Case No.82 M/s. Ravasco Transmission and Packing Private Limited, Mumbai

F.No. HQRPRCAPPLY00011347AM25

Meeting No.23AM25 held on 31.12.2024 & 14.01.2025

Subject: Request for extension of EOP against Advance Authorization No. 0311024086 dated 31/05/2023.

Applicant's statement: With reference to above subject, we wish to inform you that we have Imported the natural Rubber with BOE No 6530064 dt 22.06.2023 & 7934546 dt 21.09.2023 under Advance Authorization No 0311024086 DT 31/05/2023. As per Appendix 4J pre import condition the export obligation period was 6 months from the date of clearance of first Import. We imported Natural rubber based on the export projection orders from Russia and it was unfortunate due to Russia and Ukraine conflict and cancellation of Export orders. We could not complete the Export obligation. Now we have sufficient orders to fulfill 100% export obligation. We hereby request you to allow us the extension in EOP and save us from the financial crunch and sustain our manufacturing & export activities. Rejection may also result in loss of jobs for our workers & affect our contribution to the foreign exchange earning of the country. Being a MSME enterprises our very existence and survival will be under threat. We hereby request for the extension of 06 months.

Decision: The Committee went through the justification made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 0311024086 dated 31.05.2023 for a further period of 6 months from the date of endorsement subject to payment of composition fee as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA Mumbai)

Case No.83 M/s. Tiruchirapalli Engineering and Technology Cluster, Tamil Nadu

F.No.HQRPRCAPPLY00007742AM24

Meeting No.23AM25 held on 31.12.2024 & 14.01.2025

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Subject: Request for complete waiver of composition fee in respect of EPCG License No. 0430011504 dated 31.07.2012.

Applicant Statement: Request for condonation of procedural lapse of non mentioning of EPCG Authorization Number in the shipping bills by the third party exporter for fulfillment of Export Obligation w.r.t. export goods manufactured by us, as explained in the covering letter dated 23.12.2022. Also request for Condonation in accepting third party shipping bills assessed under free Shipping bill towards our EO fulfillment. We hereby confirm /declare that, these shipping Bills were not used / utilized and also will not be used /utilized for any claim for EO fulfillment of this EPCG Authorization, as per the written arrangements with the third party exporters.

Decision: The Committee examined the statement made by the applicant in its application and it decided to defer the matter and ask the firm to submit the details of the export made during the extended period of EoP granted by the PRC.

(Action: Applicant)

Case No.84 M/s. Ashim Kar & Industries Private Limited, Kolkata

F.No.HQRPRCAPPLY00011315AM25

Meeting No.23AM25 held on 31.12.2024 & 14.01.2025

Subject: Request for ROSCTL.

This is a review case of PRC Meeting No.12AM25 held on 01.08.2024 (Case No.36) wherein Committee rejects the case

Applicant Statement: Request for review case no 36 (Meeting no 12AM25) dated 01.08.2024 for allow Conversion of MEIS Scheme into ROCTL incentive from 7TH March?19 to December?20 Shipping bills. File No- OLD PRC file no HQRPRCAPPLY00004393AM25 Dear Sir, With reference to the above subject matter, we have received a rejection letter from your office. we had not received ROCTL incentive amount against shipping bills from 7th March 2019 to December 2020. This is to inform you that ROSCTL SCHEME was introduced for Chapter 61,62 & 63 in the place of MEIS scheme w.e.f. 09.03.2019. all shipping bills processed after 09.03.2019 were under MEIS scheme instead of new scheme presuming ROSCTL software at Customs Authorities also never raised any objection or query for this inadvertent error and continued to allow shipping bills processing under old MEIS scheme. After a certain period vide Public Notice No. 58/2015-2020-DGFT dated 29.01.2020 MEIS application for the said chapters were stopped and could not understand the reason in spite of inbuilt provisions under Para 4.95(g) of the PN 58, DGFT online system shall electronically populated the entailment per shipping bill including Adhoc incentive reduce/adjust MEIS wherever already granted. All our shipping bills never got populated in the online system whenever we tried to make online system and wanted to claim ROSCTL scrips for these shipping bills passed under MEIS scheme. Application

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for MEIS /ROSCTL scheme was also discontinued for a certain period due to COVID-19. When ROSCTL application started on the portal, our shipping bills not shown in the repository does not show at ROSCTL platform resulting non-acceptance of our application. This is due to shipping bills processed under old scheme. Due to COVID19, our exports have been declined as we are Jute Bags Manufacturer. At present, we are under a heavy Financial Crunch and waiting eagerly for release of last two year's Exports Incentives (RoSCTL) due. So therefore, we are requesting to kindly review our case and allow Shipping Bills made under MEIS scheme into ROSCTL scheme without any late cut . This will be really help us a lot to solve our financial crisis to some extent during this pandemic situation.

Decision: The Committee examined the statements made by the applicant and discussed the matter at length and observed that the applicant has not submitted any cogent reason/justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No.85 M/s. Sanchit International, Mumbai

F.No.HQRPRACTAPPLY00004612AM23

Meeting No.23AM25 held on 31.12.2024 & 14.01.2025

Subject: Request for Delete of SB from MEIS Scrip No 0319353941 Dated 09.03.2022.

Applicant Statement: Request for Delete of SB from MEIS Scrip No 0319353941 Dated 09.03.2022. Ref No: - File No. 03/88/090/51678/AM22. MEIS Scrip No 0319353941 Dated 09.03.2022. With the reference to the above subject, we hereby inform you that at the time of registration we got Error code No 02 and 38 through our CHA. in details checking, we found that the all Shipping Bill mentioned in MEIS Scrip No 0319353941 Dated 09.03.2022 was utilize in MEIS Scrip No 0319354926 dated 10.03.2022, we approached to RA Mumbai to delete the Shipping Bills from MEIS Scrip No 0319353941 and also cancelled the Script, so the data of said SB was normalizes and the error was removed and we are in position to register the MEIS Scrip at Customs, else Kindly delete the all SB from MEIS Scrip No. 0319353941 Dated 09.03.2022 and cancel the MEIS Scrip, so we are in position to register the MEIS scrip at Nhava sheva Port. Enclosing the 1. Copy of MEIS i.e. 0319353941 Dated 09.03.2022 2. Copy of MEIS Scrip No 0319354926 dated 10.03.2022, 3. RA Mumbai letter to approach NIC New Delhi. We request you to kindly consider our request and do the needful asap.

Decision: The Committee examined the case on the basis of submission made by the firm and discussed the matter at length. The Committee decided to refer the case to PC-3 for checking the history of the case and further examination and comments.

(Action: Applicant/ PC-3)



Case No.86

M/s. Mahalaxmi Polypack Private Limited, Delhi

F.No.HQRPRCAPPLY0001090AM24

Meeting No.23AM25 held on 31.12.2024 & 14.01.2025

Subject: Request for Re-fixation of Average E.O. against EPCG Authorization No: 0530163301 Dt. 01/09/2014 & EPCG Authorization No: 0530163790 dated. 24/11/2014.

Applicant Statement: We request your good self that we want to Re-fix our Average Export obligation on the basis of our Preceding 3 years exports which were 100% towards specific E.O. of another EPCG Authorization obtained earlier. Further we want to clarify that at the time of filing the EPCG application we had submitted the CA Certificate of preceding 3 years FOB value exports without excluding the Specific Export obligation of another EPCG Authorization obtained earlier. The below is preceding three years FOB Value and their respective specific export obligation was the licence obtained earlier. FY: 11-12 FOB Value Rs 98,33,250.25 - 100% Export Obligation made under EPCG Authorisations obtained earlier and FOB Value of Rs 98,33,250.25 have been exhausted FY: 12-13 FOB Value in Rs 3,33,02,975.14 - 100% Export Obligation made under EPCG Authorisations obtained earlier and FOB Value of Rs 3,33,02,975.14 have been exhausted FY: 13-14 FOB Value in Rs 3,03,74,835.81 - 100% Export Obligation made under EPCG Authorisations obtained earlier and FOB Value of Rs 3,03,74,835.81 have been exhausted. Total FOB Value of Last Three Years in Rs 7,35,11,061.20 Average Imposed of Rs 7,35,11,061.20 / 3 = Rs 2,45,03,687.06. This Average should be Nil, because in 2011-12, 2012-13 and 2013-14 the Total FOB value of Rs 7,35,11,061.20 were against Specific E.O. of another EPCG authorizations. Further, we had fulfilled Export obligation after excluding the average export obligation as detailed above. Therefore, you are requested to kindly Re-fix the average export obligation for the year 2011-12, 2012-13 and 2013-14 which should be ZERO. Please note that in EPCG Authorization 0530163790 Dated: 24.11.2014. At the time of online filing of application, by mistake we had mentioned FOB value for the FY 2011-12 as Rs.1,12,64,422 instead of actual FOB Value Rs. 98,33,250.25, therefore the above two EPCG authorization with same licensing years are showing different Average E.O., so kindly consider accordingly We had filed EODC application with the request of Re-fixation of Average Export obligation and we have been directed by RLA, New Delhi to approach the EPCG Committee, DGFT (HQ) for Re-fixation of Average export obligation. Kindly condone the wrong online filing of FOB Value for the year 2011-12 i.e. 1,12,64,422 instead of 98,33,250.25 in EPCG Authorization No.0530163790 dated. 24.11.2014 Therefore, this request is made to the chairman of the EPCG committee to Re-fix the Average Export obligation so that we can get the EODC of the said EPCG Authorisations.

Decision: The Committee examined the case on the basis of submission made by the firm and discussed the matter at length. The Committee noted that it is not a PRC matter.

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(Action: Applicant)

Case No.87 M/s. Biological E. Limited, Hyderabad

F.No.HQRPRCAPPLY00007920AM24

Meeting No.23AM25 held on 31.12.2024 & 14.01.2025

Subject: Waiver of PC-18 condition/other condition of Authorization against Advance Authorization No. 0910065022 dated 11/05/2017.

Applicant Statement: As per the advance authorization the proposed imported material i.e. Noscapine crude 95% is an intermediate not a drug (for which Appx. 4j condition does not apply) while applying the for advance authorization we have opted Appx. 4j condition assuming the import item as a drug by overlook. Due to this we need to fulfill the export obligation within 12 months instead of 18 months .hence we are now requesting your good office to kindly grant us for the waiver of appendix 4j condition to enable us to get the redemption certificate

Decision: The Committee examined the statement made by the applicant in its application and it decided to defer the matter and first ask the firm to submit the details of whether the export obligation is completed and pre-import condition has been fulfilled or not. If yes, matter may be brought back to PRC. If not, then matter may be referred by PRC Section to PC4 for taking up with CDSCO for inputs.

(Action: Applicant/ PRC/PC-4)

